MR CHAIRMAN: Now, we take up clause-by-clause consideration.

The question is:

"That Clauses 2, 3 and 4 and the Schedule stand part of the Bill."

The motion was adopted.

Clauses 2, 3 and 4 and the Schedule were added to the Bill.

Clause 1, the Enacting Formula and the Title were added to the Bill.

SHRI SATISH AGARWAL: Sir, I move:

"That the Bill be passed."

MR. CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted

14.34 hrs.

# FINANCE BILL, 1979

MR. CHAIRMAN: Now, we take up the Finance Bill. 15 hours have been allotted for all the three stages of the Bill. If the House agrees, we shall have eleven hours for the General Discussion, three hours for clause-by-clause consideration one hour for the Third Reading....

P. G. MAVALANKAR (Gandhinagar): Sir, the Bill which was passed just now has been passed without a quorum in the House....

SHRI HARI VISHNU KAMATH (Hoshangabad): There Was no quorum in the House.

PROF, P. G. MAVALANKAR: How can an Appropriation Bill be passed without a quorum in the House? There should be at least quorum when so many crores of rupees are being pressed....

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGARWAL): It is all over. When the Bill was passed, there was quorum in the House

MR CHAIRMAN: Anyway, we have gone ahead now. The point was not raised at that time. Now it cannot be raised. Now we cannot say that quorum was not there at that time. It was deemed to have been there.

Regarding the allotment of time for the Finance Bill, I think House agrees to what was propos-

SHRI K GOPAL (Karur): Let it be flexible

SHRIMATI PARVATHI KRISH-NAN (Coimbatore): In view of the fact that many of the Ministries have been guillotioned, let us leave the time flexible. For the present, we say 'yes'.

SHRI K. GOPAL: I think, Choudhri Saheb wants to hear all of us.

MR. CHAIRMAN: I am in hands of the House

SHRI HARI VISHNU KAMATH: On a point of order. On the 20th April, last Friday, I had raised this issue about Finance Bill....

MR. CHAIRMAN: Is it regarding allotment of time?

SHRI (HARI VISHNU KAMATH: Yes, it is about time allocation. The Speaker, responding to the which I had raised on the 20th April. last Friday, observed thus-I am quoting from the debate.

'15 hours have been allotted for the Finance Bill. We will have five hours each on Tuesday, Wednesday and Thursday."

We do not have five hours today unfortunately. Fortunately the Ap-

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propriation Bill did not take more than one hour. We will have five hours each on Wednesday and Thursday. Please note the words of the hon. Speaker:

"So, next week to sit beyond 6 p.m. will not be necessary or, if necessary, we will consider...."

So as to get 5 hours each on these days or we will sit on Friday. We must have 15 hours. Therefore, the House will consider here and now whether we would like to sit on these days beyond 6 p.m. or sit on Friday also.

MR. CHAIRMAN: Let me first decide this particular point. Then I will take your other points.

The first point is that 15 hours have been decided. That you have to agree. I just put it to the House whether this should be the sort of division—that is, 11 hours for General Discussion, 3 hours for clause by clause discussion and one hour for the Third reading. If the House agrees, we proceed accordingly.

SOME HON MEMBERS: Yes.

MR. CHAIRMAN: So, the House agrees to that

Another point raised by Mr. Kamath is we have to find five hours each on these three days. But today we have to sit upto 6 p.m. only. How to find time for five hours, I think that can be considered tomorrow? Why to-day? We will decide it tomorrow.

SHRIMATI PARVATHI KRISH-NAN: Tomorrow if it is to be considered, it should be considered early in the day. I agree that we do not consider it to-day in view of the tremendous attendance that is there! It can be considered tomorrow early in the day.

THE DEPUTY PRIME MINISTER AND MINISTER OF FINANCE (SHRI CHARAN SINGH): Sir, I move\*:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1979-80, be taken into consideration."

The salient features of the proposals contained in the Finance Bill had been outlined in my Budget Speech I would not, therefore, like to take the time of the House by traversing the same ground.

As Hon'ble Members would recall, in responses to the suggestions made in the course of the general debate or the Budget in this House, I had already announced on 16th March certain modifications to my original proposals relating to indirect taxes. I would like to recapitulate briefly the modifications announced then. The excise duty on confectionery, cocoa powder, chocolates and biscuits was reduced from the originally proposed levels to 10 per cent ad valorem. Duty on low-priced toilet soap was reduced from 15 per cent to 12,5 per cent ad valorem and that on Jaundry soap from 20 per cent to 15 per cent ad valorem. Duty on tooth paste was reduced from 25 per cent 20 per cent ad valorem to had Ī also announced tooth brushes and locks would be subjected to 8 per cent duty and ultimately that they would be brought back to the residuary tariff item No. 68 of the Central Excise Tariff. Accordingly I shall be separately moving official amendments to the Finance Bill.

Further, I had reduced the duty on matches produced by the mechanised sector from Rs. 9.20 to Rs. 7.20 per gross of boxes. I had also announced complete exemption from excise duty on footwear valued upto Rs. 15 per pair. In pursuance of the an-

Moves with the recommendation of the President.

### [Shri Charan Singh]

nouncement made by me then that the rate of import duty on specified vegetable non-essential oils imported by the State Trading Corporation, would be reduced from 12.5 per cent to 5 per cent ad valorem, necessary exemption orders have already been issued. These reliefs already announced by me would involve a sacrifice of revenue of about Rs. 20 crores under excise duty and Rs. 11.45 crores under customs duty.

It is nearly 7 weeks since the Finance Bill was introduced in this House. During this period I have received many valuable suggestions from the Hon'ble Members of this House, members of the public, chambers of commerce and other professional bodies and I am gratified that the budget proposals this year have evoked keen interest and constructive criticism. On a careful study of these representations and suggestions, Government thinks it proper to make some further modifications in these proposals

In many of the representations received by me, it has been urged that increased levies on certain articles, which are widely used particularly in urban areas will affect adversely the urban middle class. In deference to this point of view, it is proposed to reduce the duty on house-hold and laundry soap from 15 per cent to 5 per cent ad valorem, that on low priced toilet soap from 12.5 per cent to 10 per cent ad valorem and that on other varieties of toilet soap from 20 per cent to 15 per cent ad valorem. I would like to submit for the information of the Hon'ble Members that, with these changes, these varieties of soap will not only be relieved of the additional burden placed on them under the original budget proposals but, in fact, will pay lower excise duty in the aggregate than prior to the introduction of the budget. Keep. ing in view the reduction in excise duty now effected on toilet scap, I propose to reduce the rate on detergents also from 20 per cent to 16 per cent ad valorem. I hope that these reliefs will be welcomed specially by the lady members on my side of the House.

As a measure of help to the handprocessing sector of the textile industry. I had increased the consolidated rate of basic plus additional excise duty on power processed white cotton fabrics from 8 per cent to 12 per cent ad valorem. It has been urged by the powerloom sector that with this change, the excise differential on this variety of fabrics in relation to similar fabrics produced by composite textile mills had been narrowed and that this might adversely affect the competitive capacity of powerloom fabrics. It has also been represented that these white fabrics are used as base fabrics by the hardprinting industry. While I recognise the force of these arguments, I would like to point out that it is also necessary to ensure that whatever corrective action is taken, it does not affect handlooms adversely in their competition with powerloom fabrics. Having regard to the need to reconcile conflicting considerations, I propose to reduce the consolidated basic plus addition excise duty on such par processed white fabrics from 12 per cent to 11 per cent ad valorem.

As Hon'ble Members are aware, the budget proposals had sought to reduce somewhat the prices of certain essential and life-saving drugs downward adjustments the duties leviable on them. In furtherance of the same objective of reducing the prices of essential drugs I now propose to restrict the level of excise duty on glass vials and ampules which are generally used for packing injectibles, to the duty paid on the base glass out of which they are manufactured. These glass articles are generally made in the small-scale sector out of duty-paid glass and it is appropriate that they should not bear a high duty burden.

These modifications proposed by me now in excise duties, would involve a further secrifice of revenue of 16.29 crores in a full year.

These will be given effect to immediately by issue of Gazette Notifications. I am also placing\* copies of the motifications on the Table of the Mouse.

I have also received a number of representation in regard to other indirect tax proposals. I have given due consideration to them. However, I regret, I am unable to accept these suggestions because they run counter to the basic social and economic objectives under-lying my budget proposals or would cause serious erosion of resources.

- \*(1) A copy each of the following Notifications issued under the Central Excise Rules, 1944 and an explanatory memorandum were laid on the Table:—
  - (i) Notification No. 170/79 published in Gazette of India dated the 24th April, 1979 regarding effective rate of duty on soap.
  - (ii) Notification No. 171/79
    published in Gazette of
    India dated the 24th April,
    1979 rescinding Notification Nos. 53/79-CE dated
    the 1st March, 1979 and
    119/79-CE dated the 16th
    March, 1979 relating to
    rates of duty on soap.
  - (iii) Notification No. 172/79
    published in Gazette of
    India dated the 24th April,
    1979 regarding effective
    rate of duty on organic
    surface active agents.
  - (iv) Notification No. 173/79
    published in Gazette of
    India dated the 24th April,
    1979 making certain further amendments to Noti-

I would like to make special mention of the widespread demand for reconsideration of the increase in duties on petroleum products in general and kerosene in particular. I have already explained briefly in my reply to the General Debate on the Budget on 16th March the rationale of these levies. If I have not been able to respond favourably to the suggestions made by the Hon'ble Members for withdrawal or reduction of these levies, it is not because I am insensitive to the hardship caused to the middle class and poor people in both urban and rural areas by these levies. I would like to point out to the Hon'ble Members that my Budget proposals in regard to this sector only reflect the mevitable consequences of the sharp increase in prices of crude and petroleum

- fication No. 136/77-CE dated the 18th June, 1977 revieing duty on power processed white fabrics (fents).
- (v) Notification No. 174/79
  published in Gazette of India dated the 24th April, 1979 making certain further amendments to Notification No. 226/77-CE dated the 15th July, 1977 revising duty on power processed white fabrics.
- (vi) Notification No. 175/79
  published in Gazette of
  India dated the 24th April,
  1979 exempting glass ampules and glass vials for
  injectibles made from plass
  on which excise duty or
  additional duty under section 3 of the Customs
  Tariff Act, 1975 has been
  paid.
- (2) An explanatory memorandum (Hindi and English versions) in regard to Notifications mentioned at (1) (i) to (vi) above.

(Placed in Library. See No. LT-352-A/79).

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products effected by Oil Exporting Countries, According to the latest estimates, our oil industry will have to bear an additional burden nearly 500 crores in 1979-80 as a result of the rise in international prices of crude. The estimate even a few weeks back was only Rs. 350 crores. In the face of these developments in the international energy scene, over which we have no control, adjustments in prices of petroleum products became inescapable. By postponing price increases, we would only be weakening the urge for economy in the use of petroleum products and piling up difficulties for the immediate future and rendering more painful the process of adjustment of our life styles and economic policies to the imperatives of the new energy situation. I would request the Hon'ble Members to view my proposals in this wider perspective and not to press for reliefs in the levies on petroleum products.

Surprisingly, I have received a larg number of representations about the increase in excise duty on matches produced in the mechanised sector, some of them, if I may say so, from unexpected quarters. I have already scaled down by 50 per cent the increase originally proposed in the excise duty on matches produced by the mechanised sector. I am afraid that I cannot agree to any further reduction consistent with my objective of using the fiscal mechanism as an instrument for promoting labourintensive methods of production wherever there is some room choice of techniques of production. I would therefore request the mechanised sector of the industry to adjust itself to the new pattern of levies and strive to serve the public and meet their needs on prices which are both fair and economical

The increased levy on the residual Central Excise Tariff under item No. 68 has evoked considerable comment. Inasmuch as the increase in levy under this item has been proposed largely on considerations of revenue, I would request the Hon'ble Members that most of the other excisable commodities, in fact, ready bear a levy at rates significantly higher than 8 per cent. sum of Rs. 100 crores, which I am seeking to raise under this item 68, will be spread over a wide range of articles and will thus cause less hardship and economic distortion than if I had sought to raise the same amount from a few select commodities. The modifications which I have effected in the scheme of relief availsmall-scale manufacturers able to under this item, has also come for criticism. I have received а letter signed by a large number of Members of Parliament proposing restoration of the original limit of exemption under this head. The object of providing exemption for small-scale manufacturers is to confer on them a competitive advantage in relation to the large-scale sector. Under the original scheme of exemption to the small-scale manufacturers under this item 68, when the rate was 5 per cent, a manufacturer with annual clearances aggregating to Rs. 30 lakhs would have secured a tax advantage of Rs. 1.5 lakhs per annum. Under the revised scheme, in terms of which he would pay no duty at all on clearances upto Rs. 15 lakhs and only at 4 per cent on clearances between Rs 15 lakhs and Rs 30 lakhs, he will get a duty advantage of Rs. 1.80 lakhs as compared with a large-scale unit. I would like the Hon'ble Members to appreciate that a small-scale manufacturer of products falling under item 68, would therefore be better off than he was earlier in relation to large-scale manufactures of the same items. We should eschew an emotive approach to this question of preferential treatment to small-scale manufacturers and view it dispassionately in terms purely of the monetary advantage which could reasonably be conferred small-scale manufacturers against their large-scale competitors. If such a logical approach is adopted I have no doubt that the Hon'ble Members would appreciate that I have done nothing to impair the competitive advantage of small-scale manufacturers but have on the cont-

rary enhanced it somewhat.

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Criticism has also been voiced regarding my proposals relating to biris. It has been urged that the poorer sections of society, particularly the rural areas will be affected by the levy on biris. If allowance is made for the duty incidence on tobacco which has now been abolished, and has been shifted to tobacco products, the net effective increase in duty on biris will be of of the order of only 60-70 paise per 1,000. The total additional excise burden on the biris sector is of the order of only Rs. 2.07

smoker of biris would not exceed 1

paise per bundle of 15 biris.

The additional buden on a

It has been urged by the smaller cigarette companies that the specific component of excise levy introduced in this year's Budget, may bear harshly on them. They have expressed the fear that the cheaper varieties of cigarettes produced by them, would be priced out by the bigger and better established cigarette manufacturers. Hon'ble Members may recall that the specific component was incorporated with a view to recouping, among other things, the loss of revenue from tobacco excise duty. Any attempt to reduce the specific duty component on cheaper priced cigarettes, would not solve the problem of smaller companies because such reduction would also benefit the bigger multi-brand companies. However. Government will watch the situation with a view to taking corrective action, if need be at the appropriate time.

I now turn to some modifications in my original proposals relating to direct taxes.

As Hon'ble Members are aware, the Finance Bill now before them seeks to withdraw the exemption from

income-tax on capital gains arising on transfer of long-term capital assets made after 28th February. 1979. This examption was hitherto available in cases where the proceeds of the capital asset were re-invested within six months shares, bank deposits, units in the Unit Trust of India or other preferred assets. The withdrawal of this exemption has been assailed on two main grounds Firstly the flow of investible funds into certain socially desirable form of assets wil be adversely affectel. idly, the consideration for transfer of capital assets may also be under-stated with a view to avoid or minimise the tax on capital gains thus resulting in generation of black money. Having weighed carefully these arguments, in supersession of the original budget proposal, I now propose to continue the tax concession but in a modified from. Capital gains arising on the tansfer of 'capital assets made after 28th February, 1979, will qualify for exemption from income-tax, provided the sale proceeds of such assets are invested within six months in 7 year National Rural Development Bonds proposed to be issued by the Government. These bonds will carry an interest of 7.5 per cent per annum. The rate of interest is, no doubt, lower than that available on bank deposits or unit trusts and this is because I want persons deriving capital gains to make some sacrifice. While persons making capital gains will thus be subject to some sacrifice in terms of relatively lower interest on investment of the sale proceeds of the capital assets. Government will be mobilising additional resources for a cause dear to it. I venture to believe that the modified scheme will thus be beneficial to both the tax payers and Government as also benefit the national economy to the extent it removes an incentive for under-valuation of capital assets and the consequential generation of black money.

I also propose to make another amendment in the scheme of taxation

### [Shri Charan Singh]

of capital gains so as to give effect to one of the recommendations of the Chokshi Committee. Under this amendment, the amount to be invested will be determined with reference to the net sale-proposeds of the capital asset, after deducting the expenditure incurred by the tax payer in connection with the transfer thereof.

The Finance Bill seeks to provide that where the spouse of an individual is a beneficiary under a trust and the trustee joins in any partnership business with the individual, the income accuring to the trust from such partnership, to the extent it is for the benefit of the spouse, will be included in the total income of the individual. A doubt has been expressed that the provision as now ordered may not apply in cases where the income is accumulaed for the benefit of the spouse over a specified period and accumulations are thereafter to be paid over to the spouse. Since the intention is that the provision should also cover income accruing to the deferred benefit of the spouse, I propose to make a specific amendment to bring out the intention clearly.

The Finance Bill also seeks to provide that the income arising from the gifted to the separate property, Hindu Undivided Family by a member of the family, will be included in the total income of the donor. This provision is primarily intended to check tax-avoidance by making gifts to the Hindu undivided family. Since the provision is likely to be circumvented by making an indirect gift or by making a transfer of the property by an individual to his Hindu undivided family for less than its fair market value, I propose to extend the scope of this provision to cover all transfers made by an individual to his Hindu undivided family otherwise than for adequate consideration. similar amendment is also proposed to be made to the corresponding provision contained in clause 23 dealing with the Wealth Tax Act.

Under the Bill, profits and gains

derived by an individual from growing mushrooms under controlled conditions, will be exempt from incometax up to one-third of such profits and gains, or Rs. 10,000, whichever is higher. My intention was to benefit persons with relatively small resources who take up this activity. Accordingly, I propose to limit the tax concession originally proposed, by providing that profits and gains from growing mushrooms will qualify for exemption only up to one-third of such profits, or Rs. 10,000, whichever is lower.

corporations financial Hitherto. engaged in providing long-term finance for industrial or agricultural development in India, were entitled to a deduction, in computation of their taxable profits, in respect of amounts transferred by them to a special reserve account, up to 40 per cent of the taxable income in the case of State financial corporations and 25 per cent in the case of other financial corporations. The Bill seeks to increase these ceiling limits to a uniform level of 40 per cent in the case of all approved financial corporations. In conformity with the Government policy of encouraging house-building activities, I propose to extend the benefit of this provision to approved public companies formed and registered in India with the main object of providing long-term finance for construction or purchase of residential houses in the country.

Part II of the First Schedule to the Financ Bill prescribes the rates for deduction of income-tax at source in certain cases. This Part, among other things, provides that income-tax will be deductible at source from interest on 'Raghts' debentures issued by widely-held companies at the concessional rate of 10 per cent as against 24 per cent in respect of interest on other securities. I now propose to extend the benefit of deduction of income-tax at source at the concessional rate of 10 per cent to interest on all debentures issued by public companies listed in recognised stock exchanges local authorities, statutory corporations and also to interest on Government securities payable to non-corporate resident taxpayers.

I request the Hon'ble Members to lend their support to the Finance Bill with the modification new proposed.

15 hrs.

MR CHAIRMAN: Motion moved:

"That the Bill to give effect to the financial proposals of the Central Government for the financial year 1979-80, be taken into consideration."

Mr. Vinayak Prasad Yadav, are you moving your amendment No. 101?

SHRI VINAYAK PRASAD YADAV (Saharsa): I am not moving.

MR. CI'AIRMAN: Mr. Venkata-subbaiah.

SHRI I' VENKATASUBBAIAH (Nandyal): Mr. Chairman, Sir, I am glad the Deputy Finance Minister has moved the Finance Bill with certain concessions. I do not know what will be the financial commitments or consequences that flow from the concessions that he has given today. I am also glad that he is here because today's newspapers carried a report that he was not present at the meeting of the Janata Parliamentary Board yesterday throughout as he was not well.

#### 15.02 hrs.

[Shrimati Parvathi Krishnan in the Chair]

Before going into the proposals of the Finance Bill, I would like to bring to the notice of the hon. House a news item that has appeared in the *Patriot* dated 22nd April, 1979:

"Purification of Janata—'defiled' Gandhi Samadhi. Now the Gandhi Samadhi is going to be 'purified'.

A decision to this effect was taken on Saturday at a meeting of the Manav Maha Sabha Trust at Raj Ghat. According to trust General secretary, Inderpal Singh, youngmen and intellectuals participated in the meeting.

Mr. Singh declares that Members of Parliament belonging to the Janata Party, under the leadership of Jayaprakash Narayan, had taken oath at the Samadhi plead to follow the ideals of the Mahatma, but subsequently by not following the ideals, the Janata men have defiled the Samadhi.

To purify the Samadhi, he feels, it must be washed with the holy waters of the Ganga."

Why I am highlighting this news item is because I want to bring it to the notice of the august House that any economic growth or economic development very much depends upon the political stability in this country. The budget that has been presented by the Finance Minister, I feel is a budget that is retrograde and not conducive to the economic development of the country. The Finance Minister made a statement to the House that the price index has not gone up considerably and that it has been kept in check. Here is a UNI report in the Patriot on 22nd April, which states:

"Record rise in price index.

The official wholesale price index for all commodities (base 1970-71) continuing its gallop for the sixth week touched another new peak of 192.4 (provisional) during the week ended 7th April."

The Finance Minister, while giving information said that the price index had not gone up. He has quoted it for the week ending 24th February, 1979. The increase stood at 183 points, but in the subsequent 4 weeks, it has advanced from 3.2 per cent to 119.4 per cent. But the latest report contradicts the statement of the Finance Minister.

# [Shri P. Vankatasubbaiab]

Finance Bill, 1979

Taxes proposed by the hon. Finance Minister presenting the budget are unprecedented and high. Some members of his party have also remineded him in their party meetings that it is just like a Liagat Ali Khan's budget-But I do not want to go to that extent. I only say that he being the son of a simple farmer has fallen into the trap of the bureaucracy and has taken their baby to himself and which is a tailor made budget by his predecessor and by the bureaucracy and which is intended only to help a certain higher brackets of the society; and he has taken the blame to himself. Any amount of trying to undo the wrong that has been done will not minimise the disastrous effect it is having on the economy of the country.

The deficit has been envisaged as Rs. 114 crores and the indirect taxes extent of Rs. 660 have been to the crores. The amount of certain concession which had been announced just now comes to Rs. 47.6 crores. But burden it will not minimise the The increase in the railway fare has added additional burden of Rs. 117 crores. Postal rates have gone up to Compulsory deposit Rs. 28 crores. have gone up to Rs. 160 crores. It all goes to show that there has been a deficit of Rs. 3000 crores; and to that extent, I assure, the Nasik Press will have to work over time to create this sort of inflationary trend in this country.

Another point which I want bring to the notice of the hon. Finance Minister is that with all these economic measures the growth rate has gone down. I will compare the steady growth that has been attained in the previous years and how during the regime of the present Government whatever economic stability has been maintained is being set at naught. The industrial growth rate has been down from 9.4 per cent in 1976-77 to-3.9 per cent in 1977-78. According to the Central Statistical Organisation, it appears that in almost all the manufacturing areas the growth rate has come down. Another important disturbing factor is that in all the vital sectors of economy, there has beena shortfall; there has been deficiency. The price of steel has gone up. Cement has become scarce. Coal has become beyond the reach of the common man. But this Government which had inherited a huge foreign exchange reserve and also 18-20 million tonnes of buffer stock of foodgrains, has been indiscrinmately squandering the precious foreign exchange by giving wrong priorities. When there is a scarcity of cement, they will say, let us import it. When there is a scarcity of coal, they will say, let us import it or raise its price. And same is the case with coal. The Finance Minister, who is the champion of the cause of the agriculturists, has formulated this budget in such a manner that except one or two inputs, the price of every input that is necessary for the agriculturists has gone up. A few hous back an hon. Member from the ruling party was narrating how the price of steel pipes had gone up and how the agriculturists are being put to great difficulty. I ask the hon. Finance Minister: In what manner have you helped agricultural production in the country by making higher the prices of all essential commodities that go into agricultural production, making them beyond the reach of a common farmer. You may take credit for abolishing excise duty, for reducing the chemical fertiprice on fertilisers, lisers. But to what extent the concessions that are being given have helped the small and marginal far-You have not touched the mers? fringe of the problem. As a matter of fact the condition of agriculturists has become worse; at the harvest time prices crash and foodgrains, sugarcane and other things are sold at distress price by the farmers. How can the condition of the farmers improve in these circumstances?

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Having been criticised of harassing middle class, the Finance Minister has condescended to show certain concessions to the urban population; he wanted also to please the womenfork by reducing the price of certain detergents and laundry soaps. He does not know to what extent the womenfolk have been infuriated by the manner in which the fixed income group people had been affected by the budget proposals.

What is the condition of the public sector projects in this country and what is their performance? Why are they incurring huge losses since this government came into power? pre-tax profit of the public sector the National undertakings excluding textile corporation has come down to Rs. 476 crores in 1976-77 and to Rs. 236 erores in 1977-78; in 1978-79 we are told that there will be no profits at all. At the same time there has been share division in the Cabinet iteself with regard to nationalisation, and also on the working of public sector projects. What is the position of the government with regard to strengthening of public sector projects? Are you going to hand over some of the projects to public sector nationals? Are you going to surrender to the influence of the multinationals and destroy the concept of the public sector affecting all the public sector projects in this country. I want to know categorically from the hon. Finance Minister. What is the position of coalmines now?

SHRI CHARAN SINGH: The same as we inherited from you.

SHRI P. VENKATASUBBAIAH: That is not the answer that I expected from you. When it suits you, you compare it with the previous Government and when it does not, you say we are inheriting. Even if you have inherited, what steps have you taken to improve? You have said in the Budget that there will be a profitability.

SHRI CHARAN SINGH: It will take time.

SHRI P. VENKATASUBBAIAH: What is the difference? You profess to be a progressive Government! You say that you have taken all the economic measures to improve the lot. What is the technological improvement?

The Prime Minister says that he wants to stop all nuclear explosions for peaceful purposes and he wants to put a stop to the technological advancement that is being carried on in this country. Even the agricultural infrastructure has been made very scientifically all these years. advancement, there is technological we cannot have a major break through in the production of foodgrains in this country. We have reached a peak of 135 million tonnes of foodgrains because of the technological advancement in this country and by announcing, by proclaming that you do not want any technological advancement in this country, you have created an unhappy situation wherein there will be a complete stop to further progress in the scientific and technological development. As a matter of fact agricultural production as well as economic development are inter-dependent. They must go hand in hand. Unless that is done, the whole economy comes to a stand still and there will be a sort of stagnation in our economy,

The foreign exchange position and also the food production position is there inspite of you. Because of the good monsoon that we had successively, the picture of food production is Even the broad infrastrucbright. ture, laid over the years that is helping the self-generating economy that has been created all these years, has been responsiblt for the economic development of this country. That is why I said 'inspite of you' the development is there and I do not that this Government should come in the way of putting a stop brake to the economic development of this country.

## [Shri P. Venkatasubbaiah]

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Another important factor which I wanted to bring to the notice of the hon. House is—the Prime Minister said within 10 years unemployment problem will be solved. I want to know to what extent that unemployment problem has been solved. live register of the employment changes show galloping increase in unemployment in this country. In these two years what are the specific proposals, this Government have formulated to solve unemployment problam?

You are bringing Industrialisation Bill and creating an anarchy in the labour front. It has been opposed by all the Opposition parties in this country. You are trying to create a new class by introducing the obnoxious Bill in Farliament. I may warn the Government that this will be resisted by all the people.

There is the problem of energy in West Bengal, Tamil Nadu, etc. these States face a serious, acute energy problem. Time and again it has been pleaded to form a national group and to take steps to accelerate the production of energy-both thermal and hydro electric to cater to the needs of the people both in the industrial field as well as in the agricultural field. But our position has become still worse. Some States have been starved of this energy and one does not know what is going to happen to several industries in the States especially in West Bengal and other

Another problem is with regard to the execution of the Garland canal. The Garland canal which has been envisaged by this Government is now in cold storage. One does not know when it is going to see the light of the day.

Another important thing is with regard to correcting the regional imbalances in this country. What concrete steps has Government taken to correct the regional imbalances?

Coming to my State, there is the problem of acute scarcity of water in The scarcity areas certain areas. should receive water from the important rivers. This is with regard to the diversion of Krishna water to the areas of Rayalaseema Now there is a proposal to take water from Krishna to Madras city to meet the demands of the people there. Along with that, our plea has been that this water must be used for irrigation purposes. But on one plea or the other, the whole matter is being put in cold storage and no attempt is being made in this regard.

When the proposals are taken in their totality at the time of the presentation of the budget and also at the time of introduction of the Finance Bill, I have no doubt in my mind that Government is incapable managing the economic affairs of this country. There is instability in every State—mostly ruled by Janata Party. There is internecine civil war going There are communal riots, the last being the holocaust we witnessed in Jamshedpur. There are atrocities on Harijans and weaker sections. This Government has lost its right govern this country. As Prof. Mavalankar said, the first casualty of this Government is its loss of credibility. its incapacity to rule and utter failure in providing political stability in the country.

VINODBHAI B. SHETH SHRI (Jamnagar) Madam Chairman charge is levied on the Finance Minister that this is a rural-oriented, agriculture-biased budget. But the persons who levy the charge are used to the old sort pattern budget. For the first time, the Finance Minister has taxed capital intensive, urban-oriented production and given relief to employment-intensive production in the desector. The Finance centralised Minister wants to remove the stagnation in the rural sector hitherto neglected by the successive Finance Ministers of the past. Now the emphasis has shifted.

I would like to call it as a progressive Finance Bill. Without injecting a very heavy dose of taxation, a major purpose is served, i.e. to mobilise resources. Today according to my understanding the Finance Minister was over-liberal. He has given many, many concessions. He has accepted one of the basic concessions for which I had brought an amendment-concession in the capital gains tax. I congratulate the Ministry for at least paying attention to the views of the public at large and some Members of Parliament who made some representations. In this connection I would like to draw attention to a few lines from this book "Making Parliament more effective sent to me by Mr. Pai:

"If the Parliament is to be effective, it must have sufficient control over the executive. The executive today is not in my opinion sufficiently controlled or guided by the Parliament. As one writer very recently said, it is the executive that legislates with the consent of the Parliament not the Parliament that is legislating with the assistance of the executive."

It will be an unholy day when Members of Parliament feel that their presence is not very effective and whatever they speak, they speak only for the sake of making speeches in Parliament, to be published in newspapers. This Finance Bill is prepared for the first time looking to the needs of 80 per cent of population. I would very rightly conform to the views of the hon. Deputy Prime Minister when he said in his booklet 'Underlying Philosophy of the Budget':

"A clue to the 1979 budget may be found, in some small measure, in this new policy. No democracy can survive in an environment where wealth accumulates and men decay."

The pivot of this new entire new policy is the human being and not the machine. Our Deputy Prime Minister has very rightly brought the objective of Mahatma Gandhi in this booklet and I quote:

"The foremost of these objectives is that the people should be brought into the centre of things—people, not machines."

So, this is really an employment oriented Finance Bill which looks to the needs of 75 to 80 per cent of the population, the voice of whom was never heard. I may personally be affected by the Budget. Even my wife may not like the Budget because we are all urbanites. But as a Member of Parliament taking the objective view, representing 80 per cent of population who elected us, I should welcome this Finance Bill. I agree with him subject to certain constructive suggestions which I would like to give to the hon. Deputy Prime Minister.

The Finance Minister has tried to remove the imbalance and the disparity of income and wealth. A man from the affluent society might be spending Rs. 2000 per day which is more than the average income of a human being in this country. This imbalance is required to be bridged by the Finance Minister. Still there is scope for mobilisation of resources in the country.

Unfortunately, we have handed over major trade and industry to the public sector undertakings with an investment of Rs. 12,800 crores. I think he will agree with me that the result is not satisfactory. I request the Finance Minister to appoint a commission as soon as possible to look into the affairs of the pubic sector undertakings and also to see that much of the wasteful expenditure is curtailed.

You have not touched the corporate sector. I had some discussion with the corporate sector. They were afraid that now Chaudhari Charan Singh had come, they would be axed. But you have taken a very legitimate view in the interest of the capital formation by not touching this sector. You have done the right thing by enhancing the surcharge on the Corporation Tax. But I do not agree with

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you when you have enhanced the surcharge on income-tax because first, the middle class section will be hit hard by this additional surcharge and secondly, the price index has increased by three to four per cent as you will agree. So, I would request you to withdraw this surcharge upto some limit so that it may not affect the middle class with fixed income.

You have brought many things in the Budget like Food for Work, rural electrification plan, impetus to fertiliser and money allocated to drinking water scheme. I bring to your notice a case which I read in my local newspaper that in a small village named Jamraval, one bucket of water is sold at Re. 1/-. It means that whatever you allocate, that evaporates. I do not know whether the funds which are allotted to the State Governments, percolate or not. There must be some machinery to look into that.

The most important thing for which I should give congratulation to the hon. Minister is the withdrawal of the levy on unmanufactured tobacco. The tobacco growers are grateful for this. Of course, some of the excise officials did not like it, as I found when I visited Andhra Pradesh, but that cannot be helped.

Then I come to the removal of octroi, which you can do at any time, because the amount involved is not much After all, this is one of the solemn promises which you made at the time of the elections. Of course, so far as sales-tax is concerned, you cannot do it without the concurrence of the State Governments. At least the octroi can be removed so that there is some satisfaction in the buiness community.

So far as small-scale industries are concerned, you have given very good concessions and I am happy. But I would request you to stick to them. But they are being exploited by the big multi-nationals by splitting their units. No less a person than Shri J. H. Doshi of the All India Shippers'

Council has written to Shri H. M. Patel, the then Finance Minister, and he has promised to look into the matter. There should be some vigilance in the matter because some big business houses are splitting and thus depriving the State of its legitimate dues. So, the loss will be much more than Rs. 27 crores which we have anticipated in the budget.

Coming to direct and indirect taxation proposals, some of the provisions or their implications are not properly understood by the implementing authorities. Even a small mistake made by a Section Officer or Deputy Secretary in the preparation of the notification leads to a lot of confusion and inconvenience. I have across many such cases in the matter of the small scale industries. For instance, there is a clear undertaking that zinc ash is not liable to counterveiling duty. Yet, it is not being exempted from duty. I fail to under-stand this. Either you please convince me or withdraw the duty. In spite of the clear order from the Customs Collector that zinc ash is not subject to counterveiling duty, they are levying it. The result is that many units in the small scale sector have suffered huge losses. This is a matter where promissory estoppel comes into the picture Since the Minister is a lawyer, I will refer to him the case of Motilal Padampat Sugar Mills Private Ltd. Vs. the State of Uttar Pradesh, in which this matter has been finally settled on 12-8-78 by the judgment of Justice Bhagavati. When you give a promise to the public, you have to fulfil it. rather then trying to protect the officers. There are many such cases. I would request the Minister to go into them.

Section 64-E you have amended. There was a loophole in section 64 that the income is accumulated till the spouse is Akhand Soubhagyawati or the child has attained majority. I was afraid that because of the loophole some trouble may arise to the income accumulated. It is good that you have taken care in amending this.

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Then I come to the restoration of Section 35-B, which is welcome. When Shri Venkatasubbaiah spoke, since he did not refer to this. I take it that the opposition agrees to it. The main purpose of the restoration of section 35-B is to have more and more foreign exchange. The industries covered are hotels and travel agencies, which are earning foreign exchange right on the table by providing services and facilities. I feel that this should be incorporated in the law

You have made the Commissioner of Income-tax as the "prescribed authority" under section 35-CC. I am very thankful to you for that. There are so many charitable institutions which would like to give something, but because of the cobweb of official machinery and rad-tapism the purpose is not served. I am thankful you have accepted my amendment in this respect.

Coming to long term savings, the provision relating to rebate on insurance perimium is not a step in the right direction. In fact, we were looking forward for some concessions, because LIC represents long-term savings. It is also an anti-inflationary measure. So, the proposed change, which will reduce the tax rebate, will act as a great deterrent to mobilisation of long-term savings, and the confidence of the people will be affected. It is true that you may get a sum of Rs. 9.6 crores....but lose the savings of hundreds of crores of rupees. So, you think over the matter. There are so many amendments. I think you will continue the status quo. What you have done is contrary to the recommendations of the Choksi Committee in their Report. The Choksi Committee wanted to continue the concession.

Then, according to Section 80(J), 7-½ per cent of the capital employed is liable to get some sort of exemption or concession. It is a nice thing you have done. But you have withdrawn this without giving sufficient notice of two years to the non-priority industry. So, I would like you to continue

this concession for two years so that the industries who want to avail of this concession can reconsider the proposal of establishing this industry.

Regarding Section 80(JJ-A), I do not understand why the mushroom growers have been singled out. About the perfume I can understand. As you explained, there are many other growers who can avail of this benefit.

Section 208 reduced the limit of payment of advance tax to firms from Rs. 30,000 to Rs. 20,000. Now the rupee is devalued. While the value of the rupee is coming down, instead of making it Rs. 40,000 or Rs. 50,000, you have reduced it to Rs. 20,000.

SHRI CHARAN SINGH: We are thinking of reducing it to Rs. 10 lakhs.

SHRI VINODBHAI B. SHETH: Not Rs. 10 lakhs, This is about the payment of advance tax to firms. This will create complex problems even to the administration.

SHRI R. VENKATARAMAN (Madras South): Partnership tax.

SHRI VINODBHAI B. SHETH: Yes, partnership tax.

SHRI KANWARLAL GUPTA (Delhi Sadar): Rs. 10,000 is exempt in the case of one individual.

MR. CHAIRMAN: Mr. Kanwarlal Gupta, Mr. Sheth will clarify what he is saying.

SHRI VINODBHAI B. SHETH: This is Section 208 of the Income-Tax Act in which the limit for the advance payment to the firm is Rs. 30,000, which you have reduced to Rs. 20,006. This will increase the work of the Income-Tax Department. Now, you make it Rs. 40,000 or Rs. 50,000 instead of Rs. 20,000.

Similary, Section 209A is amended and it is a very welcome suggestion.

Section 245D restricts the powers of the Commissioner and gives more [Shri Vinodbhai B. Sheth]

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powers to the Settlement Commissioner to call for the file. In this connection I have one suggestion to make. When the cases of either Customs or Central Excise or Income-tax are sub judice, there are thousands of files in the High Courts and in the Supreme Court. Sir, cases of sub judice should not be set apart. When you come to a compromise, the workload of the Government and the judiciary will be reduced. So, I think this suggestion should be taken in a proper perspective. When there is a Settlement Commissioner for Income-Tax and Wealth Tax, why not for Estate Duty? Because Estate Duty is a very high charge and those persons who inherit are almost finished in their life-time. So, I request you to kindly consider this matter also.

In giving impetus to the small-scale industry sometimes we are helping multinationals. I will give you one example. You have reduced the import duty on life-saving drugs from 75 per cent to 25 per cent. It looks very fine. In this connection I would like to know whether the consumer will get the reduced price benefit because these items are manufactured by big companies. Now I will give you the example. There is a drug called "8-Hydroxy quinoline". This item is manufactured for the first time. It is About 11 of indigenous nature. factories have started producing it in the country on a small-scale. They are making headway and before they make the headway, the head is chopped off. So, I think it is not our intention. I think you will re-consider the point as to which are the small manufacturers giving their small items to the big industries. So, some rethinking in this matter is necessary.

The ITO's powers should be curtailed. Section 132 is a dangerous one. I think sometimes they are misusing these powers. I have brought some cases to the notice of the Finance very Ministry. We have got them. Our regard and respect for intention is to collect revenue, to see that black money is not generated, but on small pretexts houses are raided, and it creates a flutter in the entire family.

Some concession in excise duty has been given to the match industry, and this will be welcomed throughout the country.

Some friends have drawn attention to the fact that unless we have family planning, what we propose the unborn children will dispose of.

Political stability is a necessary, to which all hon. Members should subs-

the While giving all support Finance Bill, I would once again request you to look into certain things. There are no personal considerations in this. For example, in Bombay big houses have to pay pugree to the tune of Rs. 4 to Rs. 5 lakhs for 1000 sq. ft. of accommodation: Can you control them? If you want to purchase a house, you have to pay 40 per cent in black money. I was personally crossexamined four or five months back for depositing Rs. 5050 in June 1970 in the name of my wife. I am a lawabiding citizen. I must appear before the department and I must obey the orders of the officers, but see how the big persons can get away with holding black money which is generated. I congratulate Mr. Dharia. He has streamlined the import export licensing system. It will help reduce the generation of black money.

It is not correct to say that you have enhanced the total income-tax structure only up to 72 per cent, because if you take over Rs. 10 lakhs, it is more than 87 per cent. So, try fo reduce the tax, try to see that the taxpayer are honest. Let us doubt their bona fides. Unless they are caught, let us presume they are honest. With this presumption we have to go ahead.

In regard to the Choksi Committee's Report, we are picking up only those points which are Tavourable to the

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department. What is beneficial to the taxpayer is thrown away. This is the tendency. So, I would request you to be judicious with the people who have sent you to power, for ultimately power rests with the people, not with us. We are temporary persons, the people and the bureaucracy are permanent  $t_0$  some extent. So, let what a Member of Parliament says be implemented partly, if not fully. If you cannot implement it, kindly try to explain to us why it cannot be implemented.

Mr. Chairman, I am thankful to you for giving me sufficient opportunity  $t_0$  express my views.

MR. CHAIRMAN: I am thankful to you for being brief.

SHRI YADVENDRA DUTT (Jaunpur): I fully support the Finance Bill as presented by the Finance Minister, but as a citizen and as a Member of Parliament, it is my duty to draw attention to certain facts which, in the jugglery of statistics, are lost sight of, as the statistics do not tally with what is actually happening in the market or in the rural and urban sectors of our public life.

Have we divided our country so much? I am tired of hearing—forward, backward, caste, religion and now urban and rural. Are they not parts of this nation?

For the rural people, for especially the rural rich....

SHRI P. RAJAGOPAL NAIDU (Chittor): Who are the rural rich?

SHRI YADVENDRA DUTT: You are one of them. (Interruptions)

SHRI P. RAJAGOPAL NAIDU): You are a Raja.

SHRI YADVENDRA DUTT: Yes. I am proud of that. But there are certain bigger people who are blackmarketeers and they are the new Maharajas.....

MR. CHAIRMAN: Try not to get derailed.

SHRI YADVENDRA DUTT. Madam, I am a hunter. I can hit them.

There is no special virtue in taking birth in rural areas and no sin in taking birth in urban areas. Birth is not in our hands. I wonder, why we should divide our country horizontally and vertically. I was amazed at the Finance Minister's insistence on levying the duty on kerosene oil. The last argument that I heard for this is that kerosene is being used as a mixture for high-speed diesel oil. May I strench this argument a little more logically? There are so many things where adulteration is there. Water is being mixed with milk, May I ask our Minister of State in the Ministry of Finance whether he will tax water to the extent that the price of water becomes higher than that of milk? That is not the reason. After all, who are the people who use kerosene? Neither the new maharajas or men like myself ...

SHRI P. RAJAGOPAL NAIDU: You are the new maharaja.

SHRI YADVENDRA DUTT. Don't force me to disclose the story of everybody here.... (Interruptions)

Who use kerosene oil? The Secretaries of this great Government do not use kerosene. (Interruptions)

MR. CHAIRMAN: I would request the hon members to desist from running commentary.

SHRI YADVENDRA DUTT: I am not worried about that. I can take care of myself.

Kerosene is being used by 46 to 50 per cent of the population which is below the poverty line. Whom are you taxing, hitting? On the one hand, the Janata Government says that we stand for the weaker sections and

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on the other hand, we are hitting the weaker sections. Is it fair and proper? So, with all the force at my command, I will beg of the Finance Minister to reconsider the duty on kerosene.

May I tell you one thing more? Here we are told that duty is only this much and that the price will go up by I per cent, 2 per cent or three per cent. From my knowledge about the price in Jaunpur, kerosene is being sold at Rs. 4 a litre. What is the reason for this difference? There must be some incompetence, some loophole somewhere. Whatever may be the talk about the percentages of increase in prices, I think, it is not less than 30 per cent. I am very happy that he has reduced the duty on soap. May I tell you what happened exactly after the Budget was You have reduced the announced? duty on soap, today. But there has been a time lag of three weeks, during which period, the consumer was being fleeced with higher price. Are you in a position to get that money back to the consumer? If not, I am sorry, you should have taken the steps much earlier to see that this fleecing during the time lag had not Therefore, I hope the been there. will give serious Finance Minister thought, to this matter.

We have been told that this Budget has made a special thrust towards rural areas. I am very happy. We have got about 20 million tonnes of foodgrains in our stock and about 5000 crores of foreign exchange. We happen to be very rich. But has this richness been reflecting in the rise of purchasing power of 46-50 per cent of the people who are living below If not, then the the poverty line. thrust of the Budget is not towards egalitarianism. equality, socialist It is only in name socialist equality, egalitarianism. A certain class is being fed by this Budget. A cerprejudice, has tain bias, a certain

been brought against a certain class living in the urban areas. Urban areas do not have all the rich. As you know, Madam, from your own experience, the rich farmers of the rural areas of punjab have a much higher income than the urban lower middle-class workers in Madras or in Kerala or in Karnataka.

An Hon. Member: How many they are:

SHRI YADVENDRA DUTT: They are a very big number.

Therefore, I would like to say that the thrust should be equal. glad that the thrust is towards agriculture. But may I remind the Finance Minister that agriculture alone will not lead to a nation's rise? There must be an equal thrust on agriculture and industry and modern technology. Look at America. Agriculturally and industrially, it is a very advanced country. Look at Russia, my friends' heavy industrially, it is a very advanced country but agriculturally, it is not. It has to buy wheat from outside. After 50 years of State capitalism, they have failed. So, I suggest that industrial and agricultural advancement must be coupled together. The thrust should be in that way. The thrust should be for the weaker sections of the population, for the 46-50 per cent who are living below the poverty line.

Now, I come to another point in regard to the weaknesses which I personally feel in the Budget. Look at the direct taxation. I have certain details. figures. I will not go into But I would like to enlighten House. India continues to be among the highest direct taxed nations in the world. With an income around Rs. 50,000 a year, an Indian pays Rs. 11,850 in personal income tax; a Britisher with the same income pays Rs. 7200, an American Rs. 4950 and 2 Japanese Rs. 850 only. We are the poorest nation of income-tax payers among these nations. And yet we are very highly taxed.

What is the result of the direct This black taxation? results in money and tax evasion With all this high taxation and high income-tax, I feel and I am frightened that there may be a tax evasion to the tune of Rs. 400-500 crores. What happens? A parailel black economy may develop and the entire thrust, with the good intentions of the Budget, may be in danger. That is a point which my hon, friend the Finance Minister should look into. Don't have a method of taxation, direct or indirect which will lead to black money or tax evasion.

It is a joke going round, like the Frenchmen, we are the masters of tax-evasion, everybody keeping four or five or six Bahis and so on and so forth. Why? Because of the high incidence of taxation which, I said, is fleecing and, add to all this indirect taxation, what picture emerges from this whole thing, a very dangerous picture, a black money economy springing up in combination with high inflation. It may lead to industrial unrest; it may lead to consumer unrest and to increase of social and political tensions in this country. All my friends have been saying-and I agree with them-that for the development of a nation, political stability is essential. Does this budget contribute to that aspect? I am afraid the tone and the time of the taxation -I hope I will be proved wrong-may lead to inflation, inflation leading to social and economic tensions and the tensions and higher tensions leading to instability, particularly political instability of the country.

Resourses have to be created in this country, it is true. So may I suggest to the Finance Department certain spots from where they can get resources. Lakhs of shares are traded in the stock-market every day. Why don't you tax these shares

speculators? You may have stamp duty for transfer of shares, but you have no direct taxes for transfer of shares or sale of shares. This is a spot you should look into and I am sure that if a speculator can spend lakhs of rupees in buying shares, he can give you at least 15 per cent duty directly, on the proceeds of the sale or purchase of shares.

The second point to which I would like to draw the attention of the Hon. Minister of State for Finance is about the CDS. Whom does it affect? is the lower middle-class, the worker, the common man in the fixed incomegroup who is affected whereas I am afraid the petty trader in the village to the biggest capitalist has the biggest capital in this country. This is a huge item known as 'Dharmada' but. this 'Dharmada' is not utilised. I regret to say that the amount taken out of the 'Dharmada' is again reinvested in different ways, while it goes tax-free or scot-free in the name. of religion. Why not have money put in the compulsory Deposit Scheme? You can get crores, if you care to.

Another point I want to suggest is that every company, public or private, has crores of rupees in undistributed dividends, whereas these undistributed profits go free. These are 'benami' shares which are not paid. It is carried over in the company's account and is utilised by the company for its own purpose. Therefore, I would request the Minister of State to have a check on every company and see the amount of undistributed profits lying with them. Why not tax them to the tune of 98 or 99 per cent. There is no harm in that. I am sure that if you do that, you will have a bigger source of income in your hands.

I want to draw attention, of the entire House, to one particular fact. Our neighbour has been developing nuclear weapons and has been buy-

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ing uranium-highly enriched uranium which is suitable for atomic bombs. So our security may be in The Finance Minister and danger. the State Minister of Finance will have to bear this in mind. Supposing by October or November a nuclear weapon is exploded by Pakistan, you will have to look out for your security and develop an equal weapon. You must keep that in mind and, instead of being very proud that we are spending 3.5 per cent on our national defence, you should be prepared to go up to 10 per cent if need be, because security is essential And we are encircled by nuclear powers....

MR. CHAIRMAN: You have made this point. Please conclude now.

SHRI YADVENDRA DUTT: We are encircled by nuclear powers. While, on the one hand, the Americans have Diego Garcia....

MR. CHAIRMAN: Please conclude.

SHRI YADVENDRA DUTT: Therefore, we should be prepared for everything

SHRI T. A. PAI (Udipi): I congratulate hon. Member, Shri Yadvendra Duit, on many of the suggestions that he has made. I am inclined to agree with the many viewpoints he has expressed. It only shows that the ruling Party has still some people who can think and who are able to express themselves very clearly, whether it pleases the party bosses or not.

May I suggest this, in addition to the many suggestions he has given? It has been customary in this country to collect money for presenting large purses to politicians. Most of that is tax-avoided money. Why should it not be subjected to their maximum tax? This has become serious because the amounts collected are not

small; they are very big amounts. Ultimately every rupee that is collected by hard work is required to be taxed and is taxed. When that is so, if the money which is collected without any effort is to avoid tax, it would not be very fair.

I have been listening to the speech of the Finance Minister introducing his Bill. While it is quite legitimate that he mght amend many of the suggestions that he made during the debate, I am surprised how he can include new proposals for taxation or how basic changes can be brought about in the taxation measures. I think it has been absolutely unusual, and I do not think that it is appropriate to do it.

The Economic Survey for 1978-79 says:

".. Contributions from the public sector enterprises and savings of Government on revenue are supposed to provide a sizable proportion of the finance required. The performance of the public sector enterprise last year gives room from for doubt about their ability to fulfil all expectations held about them. Similarly, overrising non-development expenditures on account of interest subsidies, advance expenditure, etc., seem to make it difficult to meet the savings targets. Although economy in expenditure is everybody's objective, enough good reasons can always be mustered why this obejctive is to be given up. The brunt of resource mobilisation, therefore, has to fall on additional taxation."

If this nation perpetuates low productivity and extravagance in government expenditure in the name of development, the only alternative seems to be for the people of this country to continue to groan under heavy taxation.

You may mobilise any amount of money, but the people of this coun-

try have a right to know how it is being spent. After all, we are fooling the people of this country. I am not accusing this Government or the other Government. We should look into what has been happening to our economy, how far the money that we have collected is going for investment, how far it is going to create more employment, not of government servants hut outside the government sector. We have created a situation where seven out of ten persons employed today are almost in government service, and this could not possibly be a healthy development. We have got to see where things have gone wrong. If this Government has the courage to look into where exactly the failures have been and try to set them right, then even additional taxation is not necessary.

You may recall presenting the Budget for 1977-78 Mr. H. M. Patel proclaimed to this House that there was going to be a saving of Rs. 130 crores, and as usual, the members of the Janata Party applauded it. He could have been hauled up before the House and told that he had misled the House because the next year that did not happen, Rs. 130 crores were not saved. After all, when you make a promise, are you able to keep it up?

Last time, talking on the Budget, I said: "Can't you save one per cent of Rs. 1,800 crores? There could be a saving of Rs. 180 crores". Now we are higgling and haggling over small taxation.

Take the case of taxation on small scale industries. Most of these are ancillaries. They are automobile ancillaries. A few people may realise that it take 4,000 parts to make a car. All these 4000 parts come from various small scale ancillaries. If all of them are to be taxed and ultimately taxation on taxation, what will happen? L. K. Jha's Committee was appointed to look into this specific problem. And they have pointed out that this is a ridiculous

situation and that we must now try to simplify. Now what do we do? My friend, Mr. Subramaniam, introduced this tax of 1 per cent. I protested to him and I said, 'this is going to cause a lot of harassment.' He put forward the official viewpoint that it is for collecting statistics. Now what has happened? Last year Mr. Patel found it convenient to raise it to 5 per cent. Now the present Finance Minister says 8 per And the beautiful argument that he placed before the House is that he is convinced that the taxation measure that he has proposed is better than what was in existence. Now from the point of small scale industries, I cannot reconcile myself to it. If it is so much better, why is the government collecting Rs. 100 crores? It is not giving anything back to the small-scale industrialist. If they want to collect Rs. 100 crores, they should be honest to say. 'We do not want to lose money.' It is not a question of losing or earning money. What exactly is the total damage that you do to the economy? Are you able to achieve what you want to achieve? Ever since the tax is imposed, it has brought about a paralysis in the small scale industries. Do you know the harassment the small scale industrialists are subjected to? How many of them know the excise law? I am told that the Department is now re-opening cases for four years and the small people are made to suffer. They are not able to maintain a large staff to give all the information that is required. Even the officers who deal with them would not know it because we believe in making such intelligent laws that we ourselves are not able to understand what we want.

Therefore, apart from that, since taxation was announced, the MMTC has raised the copper price by Rs. 5000. The Steel Minister comes here and says. If am increasing the surcharge by 15 per cent. Now it is 8 per cent and on that 15 per cent and on that Sales Tax will also be add-

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ed. Will it not have a cascading effect? Do you think that if you keep the prices of foodgrains low, the economy can sustain? You are making a serious mistake The Government is directly responsible for price increase in the last few days. You are not able to control that. In fact, I am afraid you are losing the grip over the prices. What is your I must answer? Credit squeeze. tell you. Out of the money that ...e banking system has collected, Rs. 2500 crores is sick because they are on sick industries and then 30 per cent of the advances are given for agriculture which you cannot recall. Then 12 to 15 per cent of your money is given to the Food Corporation for holding foodgrains and for the last four years, whereas in the past the government was responsible for providing the working capital requiremeats to the public sector-when we were in charge we might have made that mistake of shifting it to the banking sector but you are now continuing it in a big way—so another 15 per cent go to the public sector and the private sector is left with only 30 per cent for big industries, small industries and everybody. What is this credit squeeze? It is as meaningless as your 10 per cent cut in government expenditure across the board. Have you got a strategy of management? You should credit activities denv credit to certain which are totally irrelevant. In the case of others you may have to provide more than what is enjoyed by them now so that your production targets may be reached.

There is no answer to inflation except production. I think short of production your public distribution will be a farce. Public distribution and credit squeeze are not an answer to inflation. In fact, I think we are persisting in outmoded theories in this country. If you realise that there is a large amount of money outside the banking system—I am not talking of black money—there are two

types of money in this country. is which is taxed and another is that which is not taxed. May be agricultural income comes under that. But the resources outside the banking system to-day can play a great damage with reference to your control. My own hunch to-day is that, if foodgrains are produced in large-scale, they will be unloaded also. And the FCI will have to take the burden on itself of purchasing a much larger amount of foodgrains this year than in the past. That means, the people of India will have to provide a much larger subsidy. But, when there are larger stocks of foodgrains, people would not hoard foodgrains. They would hoard sugar, they would hoard cement; they would hoard steel also. Certainly, this money will find its way in trying to control such commodities.

Madam, unfortunately or fortunately, the best of brains of Mother India's sons are either in Industry or in trade whether you like it or not. All the economists put together will not be able to match their intelligence. They keep a very close watch over Government policies long before you make up your mind. Are we incapable of giving our own reaction to the situation that is developing? How long will we take to We have not built up the react? advanced the mechanism. Even country, like the United States, with the topmost or best economists in the world, they are not able to control Why? Because, the their inflation. countries are no longer insulated; the world is becoming small. There are Euro-dollars outside America; there are petro-dollars coming from the sale of petrol. The normal credit instruments would have no effect on What is necessary these situations. is to have a mechanism which is pragmatic enough to react to the Then only, you situation quickly. will be able to control the situation. You should not wait till the next budget to see what should be done. So, what I am saying is we cannot

control the prices by a credit squeeze. the prices must be subjected to fiscal manipulations. You know that to-day it is no longer a question of managing the general price level; we must also try to have a mechanism developed and thereby you keep a watch over every commodity-industrial product-or agricultural product -and try to see that we have more or less a stabilisation of that pricelevel by apropriate fiscal measure. Even if excise reduction is necessary, we should not feel that we are losing income. This is a theory. Shri Dhar during the discussion on the Fifth Five Year Plan in tht Rajya Sabha, when asked when the prices were going up did he not think that the Pian targets would not be fulfilled, said that the plan targets on investments would be fulfilled on account of increasing prices. Surprisingly enough, the economists of the Planning Commission told him that. And he said: 'well, if the prices go up, it would be possible for us to mobilise more resources and our plan could be fulfilled'.

Precisely, the Government has vested interest in increasing the prices unconsciously and it thinks that the higher the prices, greater will be the income of the Government.

Madam, I have not been able to understand one thing still. My successor, Mr. George Fernandes and this Government have been claiming an eight per cent industrial growth rate. I wish it is 8 per cent; I wish it is 10 per cent; I also wish that it is better than what we had. But, I am not able to reconcile why is it that Government is collecting less excise this year than budgeted and why is it that the excise expectations are going down. Now on most of the commodities there is excise duty. If there is a larger production, would have expected a larger outturn of excise and perhaps, larger corporate income-tax and larger taxes. Please look into this. How can you reconcile this? Last time, I

was told when I raised the question of public debt, that I must be taught elementary economics. I am prepared to learn. It is only the man who is willing to learn is capable of teaching also. These people are unwilling to learn and, it is those who do not understand what it is are unwilling to learn. My point is this. Certainly you go into the public debt. Public Debt of India comes from the L.I.C., from the Banking system and from the savings of the community through provident funds: the people of this country have a right to get a proper reward for those savings. Therefore, I plead for the higher return on their savings because we are having inflation in this country. These are the savings of the middleclass people, I have been told. What can we do? Government does not get a proper return for the investment. Is this the fault of the citizens of India if there is no poper return on those investments made by Government? Why should not Government learn to see that proper returns are received. If you do not get a proper return, your children and grand children will have to bear the burden and the present generation will have to bear the interest burden.

This brings me to a crucial question. Take any public sector project. What time does it take between the Planning Commission and the government decision? The period that lapses is so considerable that if the cost gets escalated who is responsible for it. From the day the decision is taken by the government from the point of view of starting and upto completion of the project how long do we take. If a steel plant in Japan thirty-six can be completed in months why should Indians be proud to say that we cannot complete it even for ten years because afterall we are going to achieve much less result with much larger investments only because we are incapable of changing our system of decision making. Then there is the third stage of

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utilisation. How long do we take to get the maximum out of the installed capacity? Unless we are prepared to remove these inefficiencies -and these are national inefficiencies-I do not understand why we are claiming to have the best of engineers and scientists? Is it not a matter of disgrace to this country that our own trained people are unable to get the best of the installed capacity in electricity? Now, take the irrigation schemes. We are pleasure in starting an irrigation scheme but we do not get a thrill to see that it gets completed and the farmer is able to make use of it.

Finance Bill, 1979

Madam Chairman, the basic cause of inflation in this country is the half-finished jobs. We have greater thrill in starting new schemes but no thrill in completing the existing ones. These are some of the inefficiencies, which I would like to be looked into.

Now, there are many things. Export has got to be encouraged. You are now very happy that lot of money is coming but I would like to know while you have been keeping money in USA and getting 4-1/2 per cent, why is it that the loans for shipping which India has borrowed, guaranteed by the Government of India, carry an interest rate of 8 to 12 per cent. Why are they not being repaid because somebody has no time to take the decision. I would like you to look into it.

Madam Chairman, I will now say a few words about non-resident Indians. Once you decried the brain drain. Now we are having not only brain drain but also brawn drain. Brains have been going to developed world and brawns are going to developing world. It is not on account of our effort, but more to because the brains will not be used in this country, they will be drained. Now. having exported them, they have been remitting money and we are enjoying the same by saying that we are having a comfortable foreign exchange balance. Madam Chairman,

it is the cheapest foreign exchange that we get. But how do you treat these Indians? Why should not a nonresident Indian be able to buy house in India? The rules and regulation that you make and the treatment that you give to him makes him feel as if he is a first-class criminal who has escaped abroad and those who remain here are patriots. I would like the government to look into this matter. Let us be sensible. We are a responsible society and we should look after all these problems and, in my opinion, the total resources of the non-resident Indians are ten times the total resources of the Government of India. We should be very happy that they have done exteremly well. We should be proud of them wherever they are and if our brains are used anywhere in the world we should feel happy as India has pleaded for world citizenship. There are plenty of opportunities. Take, for printing industry. example. Hong Kong and Japan are losing their advantages on account of high wages. can be started any-This industry where. I had developed a Printing Council at that time to give encouragement. Suddenly I find this. For importing printing machinery, the duty has been raised from 10 to 51 per cent. I would request the hon. Minister to look into it. I do not mind if corresponding machines are made by the HMT here. You certainly have a high taxation to protect this industry. But there are machines which are not made, which are needed for our development and I do not think it would be logical not to go in for them.

Then I would like to plead for the exemption of his duty on hooka tobacco. Hooka is used by the poorest people. Why do you have this sadism in taxing very small small things? There is one thing on which I congratulate hon, Shri Charan Singh ji. He has imposed taxes on everything. For the first time the people have started Befor that, they thought, thinking. taxes meant that somebody else was

being taxed. Now, once they all have been taxed, the next stage is for us to educate the people: Is it right that the money to be collected from you is to be wasted? Cannot the money be better utilised in order to achieve what we want? We have no objection to your collecting the taxes. You call upon the people of India to make any secrifice. But don't see that a few people enjoy all the benefits of them. These benefits must accrue to all. Otherwise we are only going to make the country poorer and poorer and the problems that you will have to face will be much bigger and bigger. Now, the point is this. It is not because we want to hurt the urban people; it is not because we want to hurt the children in the children's year. The point is that we have reached the limits of taxation of this country and there is no commodity which is left which can be taxed by a future Finance Minister. should not be surprised at the way things are going, if one of these days, the Finance Minister comes before the country and says, in order to raise resources, I will have to impose a tax on hair-cut! Why not? From products, you go into services. These are bright ideas which can be pursued. You can calculate the number of people, the number of heads, and calculate, if you charge eight annas, what would be the revenue. This is the way it is collected. But let us be This is a society where practical. taxes can be used only for building up. One of the most important concerns in our development is this. Madam, when I went abroad, I found that development and high prices got together. My own feeling is this. In a country like ours, development and high prices cannot go together. must try to see that we stabilise the prices, to see that they are remaining as low as possible. And then only development would be possible. will have to use our resources much more effectively than what a developed country does. America can afford to wait. But we cannot. So, these are a few things which I would like you to consider.

Regarding imposition of surcharge, well, why did you not straightway increase the income-tax? What was wrong.

SHRI R. VENKATARAMAN: It will go to the States.

SHRI T. A. PAI: Now? I say, this is afraud on the States. The surcharge that you collect will not be passed on to the States. If you had raised the tax straightway, you would have to part with it. Now, we have been getting complaints that people are trying to find out ways and means, to avoid taxes. Should the Central Government set the example, by resorts of measures, sorting to these where it can avoid payment to the States? It would be a very bad example and I think we should not support it.

Well, one more thing. A suggestion has come—and one of the important suggestions at that—saying that we should have a commission to look into Government expenditure. There was a committee appointed in the U.S. to look into the problem of pro-Whenever the committee hibition. members were non-drinkers they always said, it is a wonderful success. But when the members were all drinkers, they said, it is a total failure. Now, this is the type of thing that will happen in this country, if consists of non-officials. The departments will not give the information to them and they will not be effective. Suppose it is consisting of only officers. I will not be surprised if they come out with a report like this. In America they are spending 30 per cent of the gross national income; we have not yet reached that stage, and therefore it is justified, that out expenditure can increase. So, if the Government is really sincere my request to the hon. Finance Minister is this: Let him begin with his department first, let him begin with the Planning Commission; let him not wait for a report. I say this because a Commission is considered in this country to have to be set up to avoid responsibility. Why not act now? Why do you wait for day-after-to[Shri T. A. Pai]

morrow? Have you got to consult anybody in this matter? You have to apply your mind. If you apply your mind, it will be possible for you to effect economy. Unless you apply your mind, you are not going to achieve the result. All Committees' reports have no meaning in this country. You have to be serious. Why I am telling you this is this. Next year the deficit in this country should not be increased on account of the expenditure on another Commission which would not achieve anything. I would, therefore, say for Heaven's sake, look into your expenditure, bring it down and avoid deficit. You have no means. Now, you are pushing this economy by accelerating it and at the same time you are applying your brake also with the result the whole vehicle may overtime and the economy may suffer.

भी संबरकाल गुप्त (विस्ती सबर): सभापति
महोदय, वो प्राज रिलीफ मंत्री महोदय ने दी है
चीर उससे पहले कुछ बोड़ा रिलीफ दिया था,
मैं समझता हूं कि वह बहुत मार्थिनल था। सेकिन
बजट का जितना बोझ प्राज जनता पर है
वह प्रनिप्तिवेटिंड हैं। इससिये प्रगर उस
बोझ को कम करना है तो मार्जिनल रिलीफ
—marginal relief here and there will
not do. There should be a substantial relief. Unless that is there, there
won't be anything.

जनता पार्टी का सबसे बड़ा कारनामा बहु है कि दो वर्ष तक हमने प्राइसेच को कन्ट्रोल करके रखा जब कि प्राइसेच पहली सरकार के समय में देखी से भागे यह रही वीं । परन्तु यह साम एक फिटिकन इयर है, कुलस इयर है इस देश के लिए । इसलिये कि इमारी बाबिक स्थिति क्या है ? 1,000 करोड़ इ॰ का ऐडवर्स वैजीस साफ ट्रेड है। हमारा इस्पीर्ट क्याता है और ऐक्सपोर्ट कम है। मैक्सिमम हमने इस साम दैक्स मनावे हैं। सापको ताज्युव होगा कि सातवीं योजना में जितने टैक्सेव सकर्ने चाहिये वे पांच साम में, दो साम में उसका 75 परवेट हम वना चुके हैं। इस साम में और पिछने साम में 75 परसेंट सारी ज्ञान को बालरेडी टैक्स लग चुका 💈 ; इसके प्रतिरिक्त डेफ़िसिट फ़ाइनेंसिंग ै 1,350 करोड़ । यह सब मिसा कर एक स्थिति ऐसी आ गई है कि आज देश दकोनामिक पुष्टि से एक किटिकल स्थिति में से बा रहा है, किमतें बीड़ रही हैं, बीर तेजी से बढ़ रही हैं। हमारे मंत्री जी कहते हैं कि 1 परसेंट बढ़ी होंगी । उनका सपना कैलक्षेत्रन हो सकता है। सेकिन वी कंज्युनर माइटम्ब है रिटेस में चनके बान 5 से से कर 30 परकेंद्र तक बढ़े हैं ! समय नहीं, नहीं तो मैं कोट कर सकता हूं, एक नहीं बहुत ! उसके तीन, चार कारण हैं, हुछ तो बजट की वजह से बढ़े हैं, हुछ इंटरनेशनस प्राइपेच बड़ी हैं, जैसे तेन के सम्बर भीर कीपर में इन्टरनेशनस प्राइपेच बड़ी हैं। जैकिन उसमें विचन्न बात यह है कि जो इंटरनेशनस प्राइपेच बड़ती हैं उसमें एस० टी० सी० अपना प्रोफ़िटीवर्रिय चीर करती है । जैसे जो तेन आपको मिलता है चीर बाप वनस्पति वानों को तेन वेते हैं उसमें एस० टी० सी० अपना कोफ़िटीवर्रिय चीर करती है । जैसे जो तेन वेते हैं उसमें एस० टी० सी० 400 द० पर टन नफ़ा कमाती है । सरकार की एजेन्सी भी प्रोफिटिवर्रिय करेगी उसके बाद मैनुफ़ैनचरस बीर ट्रेडर्स भी प्रोफिटिवर्रिय करेगी उसके बाद मैनुफ़ैनचरस प्रोफ ट्रेडर्स भी प्रोफिटिवर्रिय करेगी उसके बाद मैनुफ़ैनचरस प्रोफ ट्रेडर्स भी प्रोफिटिवर्रिय करेगी हो है भी प्रोफिटिवर्रिय करेगी हो है भी प्रोफिटिवर्रिय करेगी हो हो है भी प्रोफिटिवर्रिय करेगी हो है भी प्रोफिटिवर्रिय करेगी हो हो है भी प्रोफिटिवर्रिय करेगी हो है भी प्रोफिटिवर्रिय करेगी हो हो है भी प्रोफिटिवर्रिय हो है ।

बुर्भाग्य है कि हमारी इकोनामिक मिनिस्ट्री में
जितना कोषाजिनेसन होना चाहिये वह नहीं है।
कोयसे बासे कहते हैं कि रेस नहीं है, रेस बासे कह रहे
हैं कि कोयसा नहीं है और तीसरा मंसासय कहता
है कि स्टीस नहीं है क्योंकि कोस नहीं है भीर
यह कहानी चल रही है, चार पांच मिनिस्ट्री
में भनी तक तम नहीं कर पाये हैं कि यह
मुख्य क्यों है। मैं चाहुंगा सरकार इस गुल्यी को
सब्दी से जल्दी सुलका से, और हमारी इकोनामि
मिनिस्ट्रीख में ज्यादा से ज्यादा को सादिनेशन
हो जिससे प्राइसेख पर भी कन्ट्रोल हो और प्रोडक्सन
भी बढ़े।

एक तरीका तो यह है कि जो कुछ पैदा होता है उस पर ज्यादा से ज्यादा आप टैक्स समा वीजिये । आपको रैवेन्यु मिलेगा । दूसरा तरीका यह है कि एग्रीकल्चरल और इंडस्ट्रीयल प्रोडक्शन बढाइये और रेट आफ टैक्स कम करिये, आपका रैवेन्यु ज्यादा बढ़ेगा ।

इस बजद में दुर्जाम्य से जो नीति अपनायी
गई है वह बह है कि जो कुछ है जस पर ज्यादा
से ज्यादा दूंस दो, उससे ज्यादा सीचो । मेरा
कहना मह है कि यह बहुत सतरनाक चीज है ।
प्रापको बाब होगा सन् 1974 में डायरेक्ट टैक्तेत
का रेट कम किया गया और पहली बार 97 परसेंट
से 79 परसेंट किया गया । उससे प्रपोण्ड
रैसेन्यू कम नहीं हुवा बरिन्स 176 करोड़ उपया ज्यादा
निजा । उसके बाद 1976 में उसको 66 परसेंट
साया नया 77 परसेंट है, और 11 परसेंट कम किया
गया । इस तरह से प्रोपोण्ड रैसेन्यु से 246 करोड़
इयया ज्यादा सरकार को मिला ।

इन्हान जितनी मेहनत करता है, वह बाहती है कि उसने पास ज्यादा पैसा रहें। आप जितना रेट बाफ टैक्स बढायेंगे, उतना रैकेच्यू कम झायेगा। सास्ट देशर पटेन साहब ने 3 परसैंट बढाया तो इस तरह से क्या आपका रैकेच्यू पहुने से कम नहीं साया ? सब 3 परसैंट और बढा दिया नवा हैं इससे रैकेच्यू और निरेता वर्षोंकि तरीका यह है कि जब तक इंडस्ट्री की बीर एपीकान्वर की श्रोडक्सन वहीं बढ़े, विस्ट्रीव्यूट क्या करेंगे बीर कहां टैक्स समायेंगे? में सबसता हूं कि बब तक यह दोनों की वें नहीं बढ़ेंगी तब तक रैकेया वहीं बा सकता ! इसिस्ये मेरा कहना यह है कि बाप 10 हवार की लिमिट इनकमटैक्स की रिवाये, सभी धापने 8 हजार की की है! मिनिसम 10 हवार की लिमिटेड होनी बाहिये, सससे कपर इनकम पर हूँ टैक्स सगाव वाये! इसके साथ ही मैक्सिमन रेट बाफ टैक्स कस किया बाये! जिसकी 40 हजार इनकम है अब वह 56 परसैंट टैक्स देता है, वह इवेंबन करेगा, बलैक मनी बनायेगा!

ध्रापने कैपिटल गेन्स में सुविद्याएं वी हैं, उसके लिये बढिया किया । लेकिन जो पहले था, उस पर कैपिटल्स गेन होता तो ध्रण्छा रहता । मैं धर्ज करता हूं जैसे चौधरी साहब के किसी भतीजे या सन-इन-सा ने या किसी ने ख्रीन बेची धौर बेचने के बाद भव यह कहा गया कि वह जमीन सरकार को वापिस आयेगी तो पहले जो जमीन पर कैपिटल गेन्स टैक्स लगा धौर सरकार को वापिस आयेगी तो सह पेस्ट देक्स बेना पढ़ेगा क्योंकि गिफ्ट टैक्स बेना पढ़ेगा क्योंकि गिफ्ट टैक्स वेना पढ़ेगा क्योंकि गिफ्ट टैक्स वेना पढ़ेगा क्योंकि गिफ्ट टैक्स जो सही बैल्यू है, उस पर लगाया जायेगा तो इस तरह से बचन मार पड़ी।

इसलिये यह जो तरीका है कि हर साल 10, 20 सैन्त्रान्य कम करना या ज्याबा करना सज्छी जीख नहीं है। इनकम टैक्स को स्थायी रखना चाहिये। कभी थोड़ा रिलीफ देते हैं, कभी वापिस लेते हैं, और फिर देते हैं।

भव कहते हैं कि अडस्ट्रेशन को रोकने के लिये दाम बढाया कैरोसिन आयस का । यह आय्यूमैंट पहने भी दी नई बी और जब कम किया गया दो यह आय्यूमैंट की नई कि यह गरीबों की बीख है। तो यह बीज ठीक नहीं है। धगर सोगों के बोझ को ठीक करना है, तो इसमें जबर्दस्त कमी करनी होगी।

एक बीख में यह कहुंगा कि अपैक मनी के वालेकटरी डिस्स्लोखर के 2, 3 मौके भागे । मैं इसको ठीक नहीं समझता । मैं मंबी महोदय को एक सुझान देना बाहता 5, धनर बहु इस पर ध्यान दें तो । जो इस तरह का क्या आज मार्केट में अपैक मनी, पैरेनल मनी चल रहा है धगर उसको रोकना हैं, धरेर करना है कि गांव में जो भी पिनक बैककेंगर का काम हो, 109 परसेंट बैककेंगर का काम हो, 109 परसेंट बैककेंगर का काम हो, 109 परसेंट बैककेंगर का काम हो, उस पर को भी चप्या काना बाहते हों, आप उनसे पूछिये मत कि रूपया कहां से आया । इस तरह वह पैसा पिनक एकिटविटी में लगेगा । धगर कोई आवयी हासिपटल, स्कूलकालेंग, कम्युनिटी सेंटर मा सड़क बनवाये, या तहर बुदवाये—बाहे बहु रूपया गांव में लगे या तहर में सने—, तो उससे उस रूपये के बारे में म एका गांव । मैं इस बात के बिलाफ हूं कि हर एक वात में यह शते लया दी आये कि धगर गांव में छठ किया जाये, तो झली एक्सेम्प्सत या सुविधा दी वायेगी, और धगर बहुर में किया जाये तो नहीं दी बायेगी । इस तरह बैक को दी दुकड़ों में विवाहब वायेगी । इस तरह बैक को दी दुकड़ों में विवाहब

नहीं करना चाहिए । मानिए सहरों में भी गरीन लोग रखते हैं । इस लिए सहरों में भी सुनिवानें दी जानी चाहिए ।

कहा जाता है कि पैसा कहां से बायेगा । सातवें किनांस कमी बन ने कहा है कि यांचों में जो रूरल रिण रहते हैं उनपर बीस साल पहले जो टैक्स बा बाज उन पर उसका दसवां हिस्सा टैक्स लगता है। क्या मंबी महोदय ने कभी यह सोचा है कि यांच में जिस की घामवनी 10, 15, 20 या 30 हजार रुपये है कस पर भी टैक्स खगना चाहिये? क्यों नहीं लगना चाहिये। फिनांस कमी बात ने यह रीकमेंड किया है। कई राज्यों ने तो लैंड रेवेन्यू भी करम कर दिया है। मैं चाहता हूं कि गांव में जिस किसान की बामवनी 12 हजार रुपये से ज्यादा है उस पर इनकम टैक्स सगना चाहिये।

इस बबट की प्रोपोजल्ब से फ़ायदा किस को होता है? विस्त मंत्री ने खाद में जो रिलीफ़ दिवा है उससे केवल करल रिव को फ़ायदा होता है। इरिग्रेशन और बिजली में लास होता है मयर उसका फ़ायदा गांवों के सिर्फ 20 परसेंट बड़े किसानों को होता है। साढ़े तीन करोड़ छोटे किसानों को जिनके पास ढाई एकड़ से कम बमीन है कोई लाभ नहीं हो पाता है। मैं करल डेवेलपमेंट के ख़िलाफ़ नहीं हूं। मैं बाहता हूं कि उसको प्राथमिकता दी जाये। पहले हक गांवों के लोगों का है क्योंकि बहां ज्यादा गरीबी है। लेकिन वह डेवेलपमेंट साढ़े तीन करोड़ किसानों के लिए होना चाहिये। जब तक उनके लिए कुछ नहीं होता है तब तक मैं नहीं समझता कि गांवों का विकास होगा।

जनता पार्टी के मैनिफोस्टो में कहा गया है कि
स्माल स्केल इंडस्ट्रीय को बढ़ाया दिया जायेगा ।
झाइटम 68 की कोई डेफिनीझन नहीं है— नेतेटिव
डेफिनीझन है कि जो वी बें एक्साइय में कदर नहीं
होती है वे सब भाइटम 68 में आयेंगी । उस लिस्ट
में आइस, एग्रीकस्वरल इम्प्लीमट्स, हैंडट्रूस्य
बाइसिकल इलेक्ट्रिक गुड्स, बूट पालिझ, बकेट
वगैरह बहुत ही छोटी छोटी ची बें हैं। उन सब पर
8 परसेंट टैक्स लगाने से सब बी बों के बाम बढ़
गवे हैं।

इसके अलावा स्माल स्केल इंडस्ट्री की एक्बॅन्सन किंगिट को 30 लाख रुपये से कम कर के 15 लाख रुपये कर दिया गया है। जिसने 10 लाख रुपये कर दिया गया है। जिसने 10 लाख रुपये की कैपिटल इनवेस्टमेंट की है क्या गह 15 लाख रुपये का टर्न ओवर कर के अपना काम जवा सकता है? महंगाई के कारण इस लिमिट को 30 या 40 लाख रुपये कर देना चाहिये—30 लाख रुपये तो खकर कर देना चाहिये। मैं महं वार्रान देना चाहता हूं कि अगर ऐसा नहीं किया जायेगा, तो खब स्माल स्केल इंडस्ट्रीब बैठ जायेंगी। जितने रेवेग्यू की सरकार की उम्मीय है, वह भी उसको नहीं मिलेगा। इच्चुका, बीड़ी, मैच बाक्स, हैरोसीन आगल और इच्चेक्ट्रिक कैन पर सरकार वे

श्री कंबर लाल गुप्त]

जो टैक्स बढ़ााया है, वह सब का सब बापस से सिया

जहां पर खर्चा ज्यादा होता है, उसको पिन डाउन करने के लिए कमीशन बिठाने की जो योजना बनाई गई है, मैं उसका स्वागत करता हूं। श्री पाई उसके बारे में क्रिटिकल होंगे, लैकिन में उसके लिए बधाई देना बाहता हूं। मैं उस कमेटी का भी स्वागत करता हूं जो लेबेर झोएंरिटेड इंडस्ट्रीज क्या क्या हैं उस चीज में जायती वह भी एक अच्छी बात हैं और जो दस लाख ट्वैको ग्रोधर्स को हैरेसमेंट हो रहा या वह हैरेसमेंट ग्राप ने दूर किया उस के लिए में भाप को बचाई देना बाहता हूं।

भ्रालटरनेटिव सोर्सेंग क्या हो सकते हैं इस के बारे में कह कर के मैं ग्रंपनी बात खत्म करूंगा। पब्लिक ग्रंडरटेकिंग्स में 15 हजार करोड़ रुपया लगाया हुआ है। जब पहला प्लांट बना था पहले साल में केवल 27 करीड़ लगा या भाज ₹ I 15 हजार करोड़ रुपया लगा हुआ बाप कहते है--- We achieved commanding heights. What is your height? You are showing a loss of Rs. 15 crores. Is that your commanding height? Is there any height at all? That is my question. Are we supposed to pay tax on account of mismanagement? On account of inefficiency and corruption in the public sector undertakings. I am not against public sector undertakings.

MR. CHAIRMAN: Please conclude now. You are depriving backbenchers of their chance; they are sitting patiently.

SHRI KANWAR LAL GUPTA: will not take more than a minute.

मैंकिन इस को टाइटेन ग्रप करना पहेगा । दो ढाई परसेंट से मुरू करेंगे तब भी प्राप का दो सौ ढाई सौ करोड़ रूपया ह्या जायगा । 1100 करोड़ रुपया बड़े बड़े उद्योगपतियों की तरफ भ्राप के इनकम टैक्स का एरियर है। उन में बहुत सारे ऐसे हैं कि जिन में कोर्ट में केसेज नहीं जल रहे है। वहाँ पर भाप दो सौ या तीन सौ करोड़ रुपया बसूल क्यों नहीं कर सकते ? शराब बन्दी ती आप बाहते हैं लेकिन शराब की आप ने छेड़ा नहीं है। में चाहता हूं कि शराब पर भी भाग टैक्स लगाएं।

माजिर में में एक बीज यह कर खरम करता हैं कि यह जो हमारे पास फारेन एक्सचेंज है वह बहुत काफी है। इस के लिए स्टबी करिए साप कि इसका किस तरह से इस्तेमाल हो। बनी तो यह हैपहुँचर्ड तरीके से हो रहा है जहां मार्टेज होती है फारेन एक्सचेंज इस्तेमाल कर लेते हैं। नेरा यह कहना है कि वह कैसे भी घाता है उस की एक साइंटिफिक स्टडी हो ग्रीर इस के बाद इसका उपयोग ज्यादा से ज्यादा कैसे हो सकता है यह देखना भावश्यक है।

इन शब्दों के साथ मैं इस बजट में जो अच्छी बात है उनका स्वागत करता हूं झीर मैं बाहता हूं कि मंत्री महोदय की जो मैंने सुझाव दिए हैं उनकी घोर ध्या दिया जाय ।

SHRI AINTHU SAHOO (Bolangir): I welcome the Finance Bill. We have been listening to great industrialists like Shri Pai and unbanites like Mr. Kanwarlal Gupta. Now you will hear man from the village who is a cultivators. As regards the Finance Bill this is a Bill which reflects the inspiration of the cultivators. It has given some concessions and some relaxations also. During the last thirty years we had been having planning but unemployment problem is there. Mr. Pai was saying that the Planning Commission writes something to the government and the government does not do it. I may remind that the late Rajagopalachari said that the Planning Commission for all times to come should go and the government should view these things. This Bill is concerned with the rural people. In the beginning our planning was on the Russian model. Russians started their plans to meet their immediate need for heavy industries. We adopted the same model. If we know the history of the days when planning was formulated, at that time great stalwarts like Dr. Brahmananda argued what type of planning should be there. We needed the wage good Model Planning for India at that time. Shri Krishnamachari said that they had already committed to socialist planning of the Russian type and asked the others not to put forward any other new types. As a result we have got all these things unemployment, poverty, etc. as the rural people were neglected for all times to come. I congratulate

Finance Minister; for the first time he has presented a budget where the needs of the village people and cultivators had been given attention. Last time also I quoted from the book he has written: Gandhian Blueprint. If at all we have to develop this country, we have to shift population from agriculture of industry. Prof. Dantawala has written a book: "Hundred years of Poverty". He is an expert and is advising the Planning Commission and he has said that as long as the people depend upon land, their per capita income will be the lowest. In the last 30 years, the Congress Government or the previous Government have given or distributed land to the people. But the per capita income of the people remains the lowest, rather more persons live below the poverty line.

The value of the rupee had also been decreasing. A rupee that is 100 paise in the year 1950 came down to 25 paise in 1977 when the Congress Government left and this Government came in. Now the rupee is a stable rupee.

In the country we have got our food stock at an impressive figure of 20 million tonnes. The record production 126 million tonnes in 1977-78.

In the last Budget the trade deficit was there and now also it is due to more import and less export. There was a fall in exports. As a result of it, there was trade deficit. I tell you there will be no trade deficit this year. We have got a huge store of foreign exchange in the country and huge quantity of foodgrains.

Now I will come to taxation. The rate of taxation in our country is really very high. Maximum revenue through maximum taxation leads to Diminishing Return and also is counter productive. Maximum revenue through minimum taxation is always better. Dr. Ludwig Erhard, the

author of the German Miracle and Prof. Colinclark have been of a definite view that maximum personal taxation should not be more than 50 per cent. You will be surprised to know that Prof. Kaldor the eminent Socialist advocated that the maximum rate of taxation should be 45 per cent. In our country we have the highest income tax. Maximum revenue we can get through minimum taxation, wherein there will be no evasion.

Last year in Great Britain they reduced income tax. The British eccnomy cut down the income tax to £ 2,000 in the Budget, as a result of which they got more revenue. Accordingly we should think of reducing income tax to avoid more evasion. In our country only 3 million people pay income tax. There is heavy taxa-That is why there is more of black money. We should follow the example of Great Britain. In England those who have black money, they go and deposit the amount by cheque in the bank without disclosing the identity or name. Ultimately the money comes into circulation. If we adopt this type of method, there will be no trouble at all.

In 1951 there were 15 items which there was excise duty. Now we have more than 133 items. heavy excise duties are levied, then there will be depression. Therefore, we should relax the excise duty. At the same time we should have supervisory staff to see that the purpose for which excise duty is reduced, the benefit reaches the persons for whom we reduce the excise duty. I would like to cite the example of Electric Pumps. Excis duty on Electric Pump was relaxed for the benefit of the cultivators last year. But the benefit never reached the cultivators. The price remained the same even though concession on excise duty was given.

Public Sector is always an ailing baby. 60 per cent of our investment is in the Public Sector and it is run[Shri Ainthu Sahoo]

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ning in a loss. It is the ailing baby of the previous Government. We are not guilty for this. The previous Government is responsible for this.

plants in the The Steel country have not been started by the Janata Government. These have been started by the previous Government. is an ailing baby. In the public sector we have investment. But we have Whatever we lose, we no return. lose the money of the common man, We lose the common tax payer. Rs. 100 crores every year in Coal India which has been nationalised by the previous Government. We are not responsible for it. I request the present Government not to go in for nationalisation. This poor nation cannot afford the luxury of nationalisation we cannot afford to have nationalisation and to let the country go to ransom.

My last point is, I was going round the capital and I found that there are five items which the common people want to have at cheap rates, namely, rice wheat, coal, kerosene and cooking oil. Now the prices of foodgrains have come down and there is no restriction on movement of foodgrains from one State to another. No longer is there any difficulty for the people to get foodgrains. Regarding sugar also, this Government has cancelled the system introduced by the licencequota-permit raj and people are getting enough sugar at reasonable rates. Regarding coal, the difficulty is not because of this Government but because of the actions of the previous Government. So far as kerosene oil is concerned, Government should not increase its price and people should get kerosene at cheap rates. I request the Government to be kind enough to see that these five items which I have mentioned, which the common people use in towns and villages, are made available at cheap rates.

With these words, I support the Finance Bill.

APRIL 24, 1979

V. ARUNACHALAM alias SHRI 'ALADI ARUNA' (Tirunelveli): Madam Chairman, I rise to say a few words on the Finance Bill which has been placed before this august House. Within a very little span of period, before the public get even the modicum of benefit of the budget their life has been seriously affectd by the tax proposals. The price of the essential commodities, petrol, diesel kerosene have shot up so as to cause injury to the economy of the country and the people as well. During the period of Congress rule, we saw the people standing in the queves. But thanks to our hon. Deputy Prime Minister, we see the queues of lorries, buses and tractors along the roads.

While he submitted the budget, the wholesale price index was 185. When he comes with the Finance Bill, the wholesale price index has reached the peak of 190.5. When the hon. Deputy Prime Minister was replying to the general discussion on the general budget, he assured the House that he would see that there would be no significant increase in general price index. Now it seems he is indulging in exercising his intellectual subterfuges and brainy twists to defend his position.

The radical changes in fiscal policy between the States and the Centre are quite essential to form a welfare nation. The adoption of highly centralized planning, taxation and finance is a complete failure for the past 30 years and it is neither helpful to develop our industries nor helpful to remove the regional imbalances among the States or fruitful to improve the under-developed regions and remove their backwardness. Instead it has resulted in lopsided industrial development and it has been construed as a political weapon against the States where a party other than the party at the Centre is entrusted with ministerial responsibility.

It is said that the Janata Government took right steps towards the decentralisation of economy. Accordingly it is argued that it has liberally provides Rs. 3112 crores for assisting the States and that the total acceptance of the recommendations of the seventh Finance Commission is another indication towards its decentralisation policy. Some of the dailies in Delhi, without analysing the factual position, are publishing articles in support of this view. But in fact, there is no decentralised economy or planning. There is no departure from the policy and principle of the previous Government. The tactics adopted by this Government make the people believe that it is more pragmatic and empirical towards the States but it cannot disguise the fact that its policy and principle remain unchanged.

Mere total acceptance of the recommendations of the seventh Finance Commission is not at all going to create any radical change in tha economy of the States. Virtually there is no considerable improvement upon the recommendations of the sixth Finance Commission. The fiscal transfer to the States on the basis of the recommendation of the sixth Finance Commission was Rs. 11,168 crores out of a total tax revenue receipts of Rs. 43,916 crores.

In other words, the devolution of revenue to the States was 25.4 per cent. On the basis of the recommendations of the Seventh Finance fiscal Commission, the estimated transfers to the States will be Rs. 20,907 crores out of the estimated total revenue receipts of Rs. 80,126 crores. So, the devolution to the States will be 26.1 per cent thanks to the Seventh Finance Commission. Due to the recommendations of the Seventh Finnance Commission the increase is mere 0.7 per cent only. How this modicum is going to change infrastructure of our States' economy? Claiming of any credit for total acceptance of the recommendations of the Seventh Finance Commission is notking but a trap and delusion.

If we examine the transfers of amount under various heads to States for the current year, the position will be further helpful to remove our vestige of doubts. The total net transfer to the States in 1978-79 was Rs. 6552 crores. It is increased to Rs. 6938 crores in 1979-80. If we compare this kitty with the total revenue receipts, the net transfer in the last year was 33.5 per cent. This year it is only 33.6 per cent. The increase is mere 0.1 per cent. Therefore, it is false and even a fraud to state that Janata Government is liberal and generous towards the regarding the devolution revenue. Because of the failure of the centralised economy and planning, all the States are now forced to fight for economic autonomy. Otherwise, there is no other remedial measure to the States, Now, they begin to adopt a new strategy and utilise various forums to succeed in their attempts.

I am not unaware of the criticism from some quarters about lapses on the part of the States. But the pivotal point is, the centralised planning and obnoxious policy of the Centre in fiscal matters are mostly responsible for the micro level of the States.

Unfortunately, the founding fathers of our Constitution failed to incorporate true federal principles in our Constitution. Of course, they have assigned limited powers to our States in financial matters, but my point is even to the limited jurisdiction, there is a danger from the Centre. If you go through it, you can easily understand. So far we have not come across even a single instance to say that the Centre has relinguished its rights in favour of States.

16.59 hrs.

[SHRI M. SATYANARAYAN RAO in the Chair]

But at the same time, under the pretext of national importance and special importance, uniformity in taxation, it transgresses the limited

[Shri V. Arunachalam alias 'Aladi Aruna']

jurisdiction of the States. So, the powers of the States have been snatched away by the Centre. I think, it needs some explanation.

In 1948-49, there were only 15 items on excise tariff schedule. This number was allowed to remain at the same level upto 1953-54. Then additions took place. At present, I remind the House that the central excise tariff covers 135 items. When the Centre is proliferating its jurisdiction without considering the resources left to the States, how could the States mobilise their resources for their welfare? Even though the States have the right to levy salestax on all items, owing to the heavy burden of excise duty, they are forced to be self-restrained.

#### 17.00 hrs.

Realising the weakest position of the States, every Finance Commission took a lenient view on sharing of the income-tax and excise duties. Only because of the continuity of this trend, in order to keep its lion's share in income-tax and excise duty, the Centre introduced new devices, such as corporation tax and surcharge on income-tax. These taxes are nothing but fraudulent methods on the part of the Centre against the States.

The amendment to the Income-tax Act in 1959, conferred power on the Central Government to levy corporation tax, which is not sharable with the States. In other words, the category of the income-tax was converted to the category of corporation tax. Thereafter, the Centre concentrated on increasing the corporation tax, rather than the income-tax so that the constitutional claim of the States could be defrauded by the deceptive method.

Despite the strong representation by the States for sharing of the cor-

poration tax, the Centre is still not prepared to accede to the demands of the States. When it was brought to the notice of the Seventh Finance Commission, it passed some favourable remarks. They stated "even if we sympathise with the point of view the States, we are unable to make any specific recommendation on this matter, since the Constitution is categorical that corporation tax revenue is not sharable with the States. We can only request, in view of the strong representation made by the States,to us, as well as to earlier Commissions, that the Central Government consider holding consultation the States in order to settle the point finally". I do not know whether our Deputy Prime Minister is going to honour this decision of the Seventh Finance Commission.

The surcharge on income-tax device discovered by the another Centre to escape from the legitimate responsibility of sharing the incometax with the States. I am very glad to see that even though the recommendation of the Seventh Finance Commission is trammelled in matter, it has promptly pointed out "the surcharge continued definitely could well be called and additional income tax, sharable with the rest of the proceeds of income tax". Therefore, it should be brought withtin the ambit of divisible pool through changes in legislation.

The dispute between the States regarding the Centre Additional duties of excise is still unresolved. The States have constitutional right to levy sales tax on tobacco, sugar and textiles. But the Centre, under the guise of special importance, entered in to unison with the States and got the right to levy resolved. The additional duties of excise, replacing the sales tax on sugar, textiles and tobacco.

The principle for the distribution of the net proceeds of additional excise duty among the States on the basis of consumption of the article in each States did not work sucessfully. Most of the States were not satisfied with this arrangement. Had the States been allowed to levy the sales tax, no doubt they could have increased the revenue more than what they were to receive from the Centre. Then, order to satisfy the States. the Centre, with the consent of the States, intorduced a new scheme of additional duties of excise in December 1970. It is unfortunate to mention that since its inception, this Governof the agreement reached in 1970 about tax distribution.

The Centre promised to raise the revenue from additional excise duty to the level of 10.8 per cent of the value clearance. But if you go through the facts, ou will find that the actual percentage gradually slided down from 8.66 per cent in 1973-74 to 6.82 per cent in 1977-78.

The most important source of revenue which is constitutionally allotted to the States for enhancing their revenue has remained unchanged and under-utilised due to the obnoxious policy of the Centre.

The attitude of the Centre regarding the grant in lieu of tax on railway passenger fares heavily affected the revenue income of the States. After the repeal of the Railway passenger fares Act. 1957, the Railway Convention Committee came forward to pay Rs. 12.5 crores annually to all States for distribution in lieu of this tax. The quantum of the amount was increased to Rs. 16.25 crores for the period from 1966-67 to 1970-71. Thereafter, the Railway Convention Committee did not increase the quantum of the amount paid to the States. quantum of the amount to be paid to the States is unchanged and petrified. At the same time, the income to the Railway Board through fares is increasing abnormally.

Sir, I remind this august House, if the tax imposed under the Railway Passengers' Fares Act had been allowed to operate, according to the particulars given by the 7th Finance Commission, the collections would have reached Rs. 61.17 crores in the year 1977-78 and Rs. 63.72 crores for the year 1978-79. But still the Railway Board is paying only Rs. 16.25 crores, which is less than one-fourth of the amount due to the States.

In his Budget speech, our Finance Minister and the Deputy Prime Minister has given assurance to the States that he would see that the States would get their legitimate share in taxes. I do not understand how he defined the word 'legitimate'. Is it not legitimate asking the Government to give share in corporation tax? Is it not legitimate demanding the Government to give the share of surcharge on income-tax? Is it not legitimate asking the Government to implement the terms and conditions of the agreement reached in 1970? Is it not legitimate asking the Government to pay to the States according to the collection of fares by Railways? I do not know. Let the Minister spell out his explanation to the House as to what is legitimate. The States' share of tax has been seriously neglected by the Centre.

The irrefutable fact is the obnoxious policy of the Centre. Centralised economy and planning is the cause of all the troubles prevailing in the country. Unless radical changes are brought about by changing the laws and amending the Constitution so as to extend the revenue province of the States, the progress of our country would be put on reverse gear. To have a sound and successful economy in the States, the overhauling of the fiscal relationship between the Centre and the States is quite necessary. Therefore, in a federal set-up, without economic autonomy to the States, the creation of a Welfare State may be a matter of hope, but not a matter of fact.

थी इस0 एंस0 तीमाणी (चिती इ गई)
समापित महोबन, मैं चित मंत्री दारा मस्तुत
फाइनेन्स बिल का समर्थन करने के सिवे खड़ा
हुआ हूं। सक्तर हमारे निलों द्वारा यह कहा गया
कि जनता पार्टी ने 2 साम में क्या काम किना
और जनता पार्टी की नीतियां किस प्रकार से
पुराने शासन से जिल हैं? एक बहुत बड़ा परिबतन 1977 में इस देश में हुआ वा और उसके
बाद जो जनता पार्टी की नई सरकार बनी; उसने
पिछनी सरकार की विकास की को धार्मिक
नीति की, उसको पूरी तरह से बदस दिया।

पहले की सरकार जहरों की ब्रोर विलेष डवान दे रही की और उनका सनुमान का कि भगर हम बहरों का विकास करेंग्रे तो इसका गांनों पर भी प्रभाव पड़ेगा ग्रीर वह भी विकसित होंते । उस समय बी हम कहते वे कि यह नीति गुलत् है। 80 प्रतिकत लोग गांव में रहते हैं इसलिये व्यव तक हम गांव का विकास नहीं करेंगे तब तक देश पूरी तरह से विकसित नहीं हो सकेगा भीर इसिलये हमने उस नीति की पूरी तरह बदल दिया। आज गांवों के विकास का सिलसिला मुक् हमा है। मैं राजस्थान का उदाहरण दे सकता सकता हूं। वहां कोई भी धगर गांव में जाकर देखना बोहे ती वह देख सकता है। लोड़ों की बारणा यह है कि जहां गांव में पिछले 30 साओं में सार्वजनिक कामों के लिये एक ईंट या एक परवर भी नहीं लगा वहां राजस्वान में अप्रव एक एक गांव में एक एक नहीं दो दो भीर तीन तीन भवन भनाज के बदले काम कै बाधार पर खड़े हैं। बाज गांव के जीग कहते हैं कि पिछले 30 साल में कभी इस प्रकार का काम नहीं देखा।

मत्योवय का प्रोज्ञाम देखिये। इस तरह की
योजना राजस्वान सरकार ने चलाई है। इसको
राष्ट्रीय रूप देता चाहिये। केन्द्रीय सरकार को
इस काम के लिये पूरे बजट की व्यवस्वा करनी
चाहिए थी, परन्तु उसके लिये कोई प्रावक्वान नहीं
किया गया है। इस मन्योवय योजना के तहत
गांव के गरीबों को खेती के लिये जमीन भीर
रहने के लिये मकान की जमीन दी गई है।
जिसके पास खेती है उसको उसे दिकसित
करने के लिये साधन दिये हैं और जो भर्मग
हैं, काम नहीं कर सकते हैं, वृद्ध हैं, ऐसे लग्बन
30 हजार प्रावमियों को 50 से 60 रुपवे
सासिक पैंचन दी जा रही है। यह काम करने
का तरीका बनाया गया है। इस तरह से
इस साल का जो विता विधेयक और बजट
प्रावा है, उसका मैं समर्वन करता हूं।

परन्तु कुछ प्रावारमूत बातों की ग्रोर में मंत्री महोदय का ज्यान प्राकृषित करना चाहुना। उत्पादन चाहे उद्योग का हो या कृषि का हो, हमारे देश की इक्लौमी को बैलेन्छ रखना प्रावस्थक है। हमें मतलता है कि खेती भीर तिचाई व उद्योगों पर बूरी मुस्तैयी से ज्यान विवा जा रहा है परन्तु इसमें ग्रीर भी कुछ करने की बावस्थलता है । केवल बांक है रखने से सखवारों में पव्सितिटी करने से साम नहीं होगा । अगर हम देश का और गांवों की खनता का विकास करना बाहते हैं तो हमें वास्तविक बाउट-पुट बताने पड़ेंगी, हमें तारी बीज जनता के सामने विखानी पड़ेंगी, हमें तारी बीज जनता के सामने विखानी पड़ेंगी, ताकि लोगों की लखें कि हमारी धांखों के सामने काम हों रहा है। इसतिये उत्पादन की धोर मैं विशेष रूप से से विता मंत्री महोदय का ध्यान बार्कावत करना बाहुंगा कि हावि सिवाई धौर उद्योग धंडों के लिये जितनी भी रियायतें बापने बी हैं वह बहुत बक्छी हैं किन्तु धीर जितनी भी देने की धावश्यकता हो वह भी दी जानी चाहियें।

सनी हमारे मित्र श्री कंदर लाल गुप्त स्माल हकेस इंडस्ट्री के लिये कह रहे थे। प्रापन को 30, 40 हजार स्माल स्केल की इंडस्ट्रीज सेन्ट्रल एक्साइज की लिमिट को लाख से 15 लाख किया है, वह उससे प्रभावित होती है। इसका सरकार वाया मीडिवा निकाले। उन लोगों को प्रोडक्झन का हिसाब किताब रखना होगा और भी कई तरह की कठिनाइयां क्रार्वेदी। अगर इस तरह की चीजें स्माल स्केल इंडस्ट्री में करेंगे तो उससे माल प्रैक्टिसेज होंगी भौर हैरसर्मेंट होगा। उसके कारण स्माल-स्केल इडस्ट्रीज की प्राडक्कन में कमी होग्री । इस बारे में बाल-इंडिया फेडेरेशन धाफ स्केल इंडस्ट्रीज की तरफ से ज्ञापन दिया गया हैं। लगभग 70 एम पीज ने भी एक लिखित शापन दिया है। प्रवादारों में इस दारे में बहुत कुछ बाया है। इस पर पुनर्विचार करने बावस्वकता है। हमारे पास लोग प्राते वे बहुत परेज्ञान हैं। उनका कहना है कि ने को गति भ्रपने उच्चोतों में प्राप्त की बी इस नये प्रावधान के कारण वह रूक जायेग्री और विकास में कठिनाई होग्री।

मैं राज्य मंत्री श्री प्रप्रवाल, की विशेष कप से बघाई देना चाहता हूं कि उन्होंने दो साल में दिमेंडल वर्क किया है—बासकर तस्करी भीर कस्टम्ब के मामले मैं। किर भी कुछ जगह भनियमिततायें हैं। बम्बई में जो माल पड़ा हुआ है, वहां का कस्टम प्रधिकारी प्रपत्नी इच्छा से जमानत ले कर उसको छोड़ देता है। इसके मुकाबजे में मजाल में लाखों रुपयों का माल पड़ा रहता है। ज्यापारी कहता है कि जिस प्रकार बम्बई में माल छोड़ा जाता है, उसी प्रकार छोड़ दीजिए, लेकिन वहां के भविकारी छोड़ने के लिए तैयार नहीं होते हैं। वो तीव हजार रुपये का बेमरेज ज्यापारी को प्रति दिन देना पड़ता है। इस बारे में कोई बावा बीडिया निमाल कर इस मामले को तय करना चाहिए। सामान पड़ा रहता है और उसपर जितना हैयरेज बढ़ता है, उतना सामान ज्यादा गईना होता है।

मंत्री महोदय ने सार्ववित्त स्थ से कहा है कि बहु प्रत्येक राज्य में इकानोमिक आफॉतिज के लिए स्पेत्रल कोर्ट स बनाने की व्यवस्था कर रहे हैं। हुमारी इकानोमी के डांबांडोल होने का सब से बड़ा कारण प्राधिक अपराध करने वाले लीग हैं, जो कानून के तिकंजे में नहीं प्रात्ते हैं। इसके कारण देश में कई तरह की प्रवाद गतिविधियां होती हैं। मंत्री महोदय को इस प्रस्ताय पर जस्वी से अमल कर के आधिक प्रपराध करने वाले लोगों की ऐसी प्रवासतों के बायरे में लाना चाहिए, जो अपने निजी स्वार्थ के लिए समाज ग्रीर देश के साथ गहारी करते हैं। ग्राधिक ग्रपराधों को रोकने की बहुत ग्रावव्यकता है।

मैं बिल मंत्री से पूछना चाहता हूं कि स्वर्ण नीति का क्या हुआ। सोने के भाव की स्वित क्या है? उसपर पिछले काफी समय से बह चुप हैं। मुझे ऐसा लगता है कि वह इस बारे में कुछ कहने की स्थिति में नहीं हैं। वह एक डायनामिक पालिसी लागू कर के इस गढ़बड़ी को कंट्रोल करें, क्योंकि वर्तमान नीति का बुहपयोग हो रहा है।

प्रामीण विकास के लिए बहुत तरह के अच्छे प्रावधान किये गये हैं। मेरे मिल, भी कंयरलाल गुप्त, ने कहा है कि सरकार नई नीति बना कर सहरों और गांवों का बिवाद पैदा न करे, देश को विभाजित न करे। में उनसे कहना चाहता हूं कि तीस साल तक सहरों में बहुत काम होता रहा है। यहां के लोगों को बहुत सुविधायें मिली हैं और उन की हासत अच्छी हुई है। अगर सरकार पांच दस साल तक गांवों के विकास पर प्रवान देती है, तो वह इस में रोड़ा और बाबक न वनें। गांवों के लोगों के लिए काम करने की बहुत सावस्थकता है। किनांस बिल में गांवों के इसैक्ट्रिफिकेबन, पीने के पानी और सिखा के लिए जो प्रावधान किये यवे हैं, मैं उनका पूरे जोर से स्वागत करता हूं। मैं निवेदन करना चाहता हूं कि इस पत्ति को बनाये रखना चाहिए। गांवों के लोगों की हाजत को सुधारने के लिए शहरों के लोगों की हाजत को सुधारने के लिए शहरों के लोगों को कुछ त्थाय करना पड़ेगा।

जबर से बोसने वासे पहले बस्ता ने संत में हरिक्तों पर सरवाचार और महंगाई की बात कही । उनके पास कहने के लिए कुछ नहीं है, इस लिए चूम-फिर कर इन्हीं वालों पर वापस साते हैं । परन्तु इसी सभा में इस बात को स्पष्ट किया जा चूका है कि पिछली सरकार के समय में हरिजनों पर कितने सत्याचार हुए, जनता पार्टी की सरकार में उन को बंदोन किया है और हरिजनों पर सत्याचार के परस्टेंटेज में कनी हुई है । हम हो नहीं चाहते कि एक भी व्यक्ति पर सन्याय और सत्याचार हो परन्यु यह एक 30 साम की व्यवस्था को आप ने खड़ी की उस को घराशायी करने में समय सगेगा ! · · (अववान) · · वहने जी होते वे और अब की हो रहे हैं तो उन को कंट्रोस करेंगे ! आप और हम सब सोग उस के लिए जिल्लेदार हैं और यह कोई पीलिटिकल समस्या नहीं है, यह सामाजिक समस्या है और हम सब को मिस कर इस को समाप्त करना पढ़ेगा ।

एक बात खास तौर से प्रौर कहना बाहता हूं। कई बार इस सबन में भी यह बात आई है कि बैकों से जो खुण की व्यवस्था है उस में बहुत गड़बहियां होती हैं। हुजारों प्रत्निकेश काश्तकारों की पाज बैकों में पेंडिंग हैं और कोई बैंक बाला अपनी जिल्मेवारी नहीं समझता। आप ने लघु उद्योगों को बैंकों से खुण दिए जाने की व्यवस्था की है परन्तु बिना कुछ दिए लिए न काश्तकार को खुण मिलता है न उद्योग लगाने वालों को निसता है। इसलिए इस में अगर किसी तरह से आप ऐसा परिवर्तन कर सकें कि जिस में बैंक के आफिसियस्स को कुछ भी करने की बहुत बड़ी प्रावश्यकता है।

राजस्थान कैनाल जैसी राष्ट्रीय योजना जो निश्च की सब से बढ़ी सिंचाई योजना है, इस का काम बहुत मन्द्र गित से हो रहा है। सिंचाई मंत्री जी भी यहां बैठे हैं, मैं कहना चाहता हूं कि ऐसी राष्ट्रीय योजना के लिए केन्द्रीय स्तर पर विशेष प्रकृष्टि व बजट बना कर इस को पूरा किया जाना चाहिए। कितने क्वों ते यह योजना बल रही है। जिस योजना के बब पर हम यह मानते हैं कि पूरे देश का मनाज का माउटपुट वस परसेंट बढ़ जायना, इतनी बड़ी योजना पर भी हम गंभीरता से विचार न कर के उबी रफ्तार से काम कर रहे हैं वह खित नहीं है। मैं चाहता हूं कि वित्त मंत्री जी इस पर विशेष क्य से स्थान वें झौर ऐसी योजनाएं जो देश में हैं किये के कारण पूरे देश पर ससर पड़ता है जम को स्वरित नित से पूरा करने के बिए विशेष प्रावधान करें।

पिछले साम बताया गया था कि मुगर मिलों के जिम्मे कारतकारों का 40 करोड़ कपया बकाया है। मुझे पता नहीं है कि सभी इब समन क्या स्थित है परन्तु इतना सवस्य है कि सह राशि सीर बही है। मैं यह कहना बाहता हूं कि मेरे शेख में जो मोपाल सागर मुगर मिल है विश्लीक जिले में उस के जिम्मे कारतकारों का 5 लाख स्पया बाकी है। क्रिलीक जिले में मैं निवेदन करंगा कि जितना गया पिछले साल पैदा किया गया या छस का साखा गया का कारतकारों ने इस साख बैदा किया वर्षों कि बही वह एक ही मिल है और उस में सपनी योगोपती बनाई हुई है। वह गया छठाते नहीं है। इसलिय हुन दोनों बातों का

[भी एस० एस० सोमानी]

सामंजस्य बिठा कर उस के लिए व्यवस्था करने की बाबस्यकता है। मैंने राजस्थान में भी कहा या और यहां भी कहना बाहता ई कि यक्तिक सेक्टर में एक फैक्ट्री वहां और बढ़ा दी बाये हो हमारा उत्पादन भी बढ़ेगा भौर कारतकारों को भी सहस्रियत होगी । सारा काम अच्छा होगा। जुगर फैक्ट्री सगाने पर कोई बृहुत लागत भी नहीं भाती है। केवल 8 करोड़ लागत बाती है। इसलिए इस घोर भी मैं ध्यान भाकवित करना चहुता हूं।

एल प्राइ सी के एम्पलाईज जो एजीटेशनल ऐटी-च्यूड बनाए हुए हैं उस के कारण झाप को नुकसान हो रहा है। दो वर्षों से फील्ड म्राफिसर्स एजीटेटेड हैं। एमजेंसी के दिनों में जो काला कानुन और काले प्रतिबन्ध लगा कर उन के वाजिब प्रधिकारों को समाप्त किया गया था, मैं चाहता हूं कि उस को समाप्त कर के उन के पुराने अधिकारों को फिर से रिवाइज करें झौँर इस बीमा उद्योष को बागे बढ़ाने में सहयोग दें। इन्हीं बातों से साथ मैं भाप को धन्यबाद देते हुए भ्रपनी बात समाप्त करता हूं।

श्री राष्ट्रव जी (विदिशा) : सभापति महोदय में बित विश्वेयक का समर्थन करते हुए कुछ सुझाव रखनां चहाता हूं से पहला मुझाव मेरा यह है कि यह जो बायरेक्ट टैक्स कामून बक्क त काफी बने हुए हैं इन सब को मिला कर एक करना बहुत जरूरी है। इनकम टैक्स, वेल्य टैक्स, गिफ्ट टैक्स भीर एस्टेट ब्यूटी, ये चार टैक्स इकट्ठे किए जा सकते हैं। इन को ग्रलग ग्रलग रख कर इस को और ज्यादा काम्पलीकेटेड कर दिया है। यह न तो करदाताओं के लिए ठीक है भीर न सरकार के लिए ठीक है। सरकार का इस पर व्यर्थ में पैसा भी वर्ष होता है। तो इन चारीं टैक्सों का एक कानून बना विया जाना चाहिए भीर इसमें कोई विशेष कठिनाई भी नहीं है, जासानी से कर सकते हैं क्यों कि वैल्य टैक्स का एसेसमेंट भी इनकम टैक्स भाफिसर करता है भीर गिफ्ट टैक्स का असेसमेंट भी इनकम टैक्स भाफिसर करता है। सिर्फ एस्टेट इयूटी के लिए प्रलग प्रधिकारी हैं गौर स्टेट इयूटी के लिए प्रलग प्रधिकारी होने से दोनों की सामंजस्य मही बनता है । इस से स्टेट इयूटी की बोरी की बहुत होती हैं भीर उस की ठीक से व्यवस्था भी नहीं होती है । इसलिए एस्टेट इयुटी भी इसके साथ मिला दें, वही अधिकारी इस का भी असेसमेंट करे और एस्टेट इयूटी के ना ना नरावनक कर नार एस्टट इसूटी के बारे में थोड़ा संशोधन भी कर दें। माज जो भी क्षायरेक्ट टैक्स ऐक्ट हैं उस में एस्टेट इसूटी सब से ज्यादा काम्पसीकेटेड ऐक्ट हैं। उसे में आवश्यक संशोधन करें। उस की सीमा वही रखें जो बेल्य टैक्स भी है। वही पुरागी 50 हजार की सीना जब कानून बना वा तब से चनी मा रही है जब कि रुपये का

मृत्य गिर गया है, लेकिन उस की सीना में कोई परिवर्तन नहीं किया गया है। उस में जो छूट है वह भी बहुत कम है। यहां है तक कि इंक्योरेंस का जो पैसा मिलता है वह भी उस में ओड़ा जाता है । इसलिए बेल्य टैक्स की छूट की जो सीमा है वही वही उसकी भी **छूट की सीमा होनी चाहिए। वेल्य टैक्स के** लिए जो एग्जेम्बन्स हैं वही उसके लिए रखे जायें भीर एक ही कानून में दोनों को निला विया जाये---यह मेरा स्झाव है।

जनता पार्टी ने भपने चुनाव घोषणा-पत में यह बायदा किया था कि हम सेल्स टैक्स खत्म करेंगे लेकिन दो वर्ष समाप्त हो गए, श्रभी तक सेल्स टैक्स समाप्त होने की स्थिति देखने में नहीं था रही है। इसके लिए पूरे देश में भ्रान्दोलन चल रहा है कि सेल्स टैक्स को समाप्त किया जाए लेकिन ग्रभी तक उस दिशा में कोई भी प्रयास नहीं किया गया है। धगर राज्य सरकार सेल्स टैक्स समाप्त नहीं करना चाहतीं तो केन्द्रीय सरकार ही कुछ पहल कर सकती है। प्रधिकांश प्राइटम्स जोकि धार्गेनाइण्ड सेक्टर में पैदा होते हैं उनपर धगर केन्द्र की स्रोर से एडीशनल एक्साइज इयूटी लगा दी जाए तो राज्य सरकारें उन पर विकय कर नहीं लगा सकती हैं। वर्तमान में दो चार भीजें हैं जिन पर एडीशनस एक्साइज इयुटी लगी हुई है भीर किसी राज्य सरकार को पह अधिकार नहीं है कि उन पर विकय कर वसुल कर सके। तो ऐसी सैकड़ों वस्तुयें हो सकती हैं जिनपर म्राप एडीशनल एक्साइज इयुटी लगा सकते हैं। यदि उन पर भ्राप एडीशनल एक्साइज इयुटी लगा देंगे तो किर राज्य सरकारों को विकय कर लगाने का अधिकार ही नहीं रह जायेगा। जिन वस्तुयों की धाप एडीशनल एक्साइज इयूटी के ग्रन्तगंत शामिल कर लेंगे कम से कम उन वस्तुमों के सम्बन्ध में परेक्षानी डूर हो जायेगी। केन्द्रीय सरकार इस कार्य की बड़ी घासानी के साथ कर तकती है। मैं चाहुंगा कि माननीय विसा मंत्री मेरे इस सुझाब पर उचित ध्यान दें।

फाइनेन्स बिल में इनकम टैक्स के सम्बन्ध में जो बात है उस पर मेरा चुन्नाव है कि दस हजार की बामदनी तक पूरी तरह से छूट काहिए। सभी दस हजार की सामयेनी टैक्स नहीं लगता है लेकिन सामयेनी पर पर कर का जी निर्धारण होता है उसमें 8 हजार की ग्रामदनी को छूट मानकर ही हिसाब नगाया जाता है। इसे प्रकार से लगाने में भी परेशानी होती है। मेरा सुकाव है कि 10 हुआर की मामदनी पर पूरी सरह से छूट मिलनी चाहिए। 10 हजार से प्रक्रिक धामधेनी होने पर भी प्रथम 10 हजार पर कोई भी टैक्स नहीं सनमा चाहिए।

संपुष्त हिन्दू परिवार के साथ सौतेला व्यवहार होता था रहा है। पहले संयुक्त हिन्दू परिवार के लिए छूट की सीमा व्यक्तियत सीमा से दुगुनी होती थी लेकिन 5-7 साल पहले पिछली सरकार ने उनको समान स्तर पर कर दिया। इस दश में संयुक्त हिन्दू परिवार की एक विशेष व्यवस्था है, वह एक साझीदारी की फर्म जैसी है लेकिन उसको साझीदारी को फर्म जैसी है लेकिन उसको साझीदारी फर्म के कोई लाभ नहीं मिलते हैं। मेरा सुझाव यह कि संयुक्त हिन्दू परिवार में दो से अधिक विवाहित पुरुष होने पर छूट की सीमा 15 हजार होनी चाहिए और तीन से अधिक विवाहित पुरुष होने हर 20 हजार की छूट की सीमा कर देनी चाहिए अन्यथा जान बूझ कर उसको तोड़ना पड़ता है। इमलिए मेरा मुझाव है कि संयुक्त हिन्दू परिवार के लिए छूट की सीमा को बढ़ाया जाना चाहिए।

इसी प्रकार से बेल्थ टैक्स के मामले में पहले संयुक्त हिन्दू परिवार में छूट की सीमा, प्रगर व्यक्तिगत में एक लाख थी तो बहु पर दो लाख थी लेकिन प्रब उसको समान कर दिया गया है। बेल्थ टैक्स के मामले में भी संयुक्त हिन्दू परिवार के लिए, यदि दो से प्रधिक विवाहित पुरुष हों तो सीमा बढ़ा कर दो साख कर दी जानी चाहिए। वित्त मंत्री जीने बेल्थ टैक्स में ऊपर के स्लैब्स में जो बढ़ौत्तरी की है, उसका मैं स्वागत करता हूं। पिछली सरकार का कदम समाजवादी कदम नहीं था, जबकि यह एक समाजवादी कदम है।

वित्त मंत्री ने इनकम टैक्स पर सरवार्ज को 10 परसेंट से बढ़ाकर 15 परसेंट कर दिया है। ग्राज ग्रावश्यकता इस बात की की, सरवार्ज को एकदम पूरी तरह से समाप्त कर दिया जाता। इससे टैक्स कैलकुलेशन ग्रीर कांप्सिकेटेड बनता है। ऊपर कें स्लैब्स बालों पर इतना टैक्स हो जाता है कि वे इमानवारी से टैक्स देना नहीं बाहते। इसलिए सरवार्ज को विस्कुल समाप्त किया जाना वाहिए। न तो 10 परसेंट, न 15 परसेंट, इसको पूरी तरह से समाप्त होना वाहिए।

एक बात मैं यह और कहना बाहता हूं

कि कम्प्र्यूमर कोआपरेटिव स्टोर्स के लिए एक
विशेष व्यवस्था यह की गई है कि उनके लिए
छूट की सीमा 40,000 क्यमें कर दी गई है।
में पूछना चाहता हूं कि केवल कम्प्र्यूमर कौआपरेटिव स्टौर्स के लिए ही यह सीमा क्यों रखी गई है।
है, उसके लिए वह सीमा क्यों नहीं रखी गई है।
आपने केवल कम्प्र्यूमर्स कोआपरेटिव स्टौर्स के
लिए ही यह सीमा लगा की सेकन जो इसरे
क्षेतों में इसरी ऐसी सहकारी संस्थाएं हैं, को
आभीण क्षेतों में और दूसरे अन्य बेतों में काम
करती है, जो आर्टीशन्स सोसाइटीज है, उन

कोमापरेटिव सोसाइटीज की भी पूरी छूट प्राप्त होनी चाहिए । नेरा सुझाव यह है कि कोई बी कोमापरेटिव सोसाइटी हो चाहे वह कत्ज्यूमर्स कोमापरेटिव स्टोर हो या इसरी कोई संस्था हो, उनको भी 20,000 रुपये की बजाए 40,000 रुपये की छूट होनी चाहिए और इस सीमा को मापको बढ़ाकर 40,000 रुपये सबके लिए करना चाहिए।

एडवान्स टैक्स का जहां तक सम्बन्ध है, एड-बान्स टैक्स के बारे में रजिस्टर्ड फर्म के लिए एक नया संशोधन कर दिया गया है भीर वह संशो-धन यह है कि पहले जिसकी मामदनी 30,000 इपये से ऊपर होती थी, उसको एडवान्स टैक्स भरना पड़ता या लेकिन अब इसकी कम करके 20,000 रुपये कर दिया गया है। इसके लिए कोई तर्क समझ में नहीं द्याता है । द्यव मान लीजिए कोई पार्टनरिक्षप है और उसमें बी, तीन या चार पार्टनर हैं, झब झगर 20,000 रुपये की सीमा मामदनी की है, तो मगर दो पार्टनर भी हुए तो एक पार्टनर के हिस्से में 10,000 रुपये माए भौर 10,000 रुपये की भाप इन्कम टैक्स में छूट देते हैं लेकिन सगर उनदोनों पार्टनर की साम-दनी 20,000 से ज्यादा बढ़ जाए, तो उनको एडवान्स टैक्स भरना पड़ेगा । यह जो किया गया है, यह मेरी समझ में ठीक नहीं है। इस सीमा 🕏 30,000 रुपये से घटाने की कोई मावश्यकता नहीं है भीर मेरा सुझाव है कि इसको 30,000 रुपये करना चाहिए या उससे अधिक बढ़ाना चाहिए ।

इसी प्रकार से एनुवेटी डिपोजिट के बारे में भी कहना बाहता है। बार बार यह कहा जाता रहा है कि एनुवेटी डिपोजिट को जो स्कीम है, यह केवल टेम्पोरेरी है। पहले यह वो साल के लिए बी। फिर इसको एक साल के लिए और बढ़ा विया। इसका कोई प्रीक्टिय नहीं है। प्रव 15,000 से ज्यादा धामवनी वालों को, हर एक को एनुवेटी डिपोजिट करना पड़ेगा। यह ठीक नहीं है। अगर आप इसको आवश्यक ही समझवे हैं तो कम से कम 20,000 रुपये इसकी लिमिट कर दीजिए। जिनकी आमदनी 20,000 रुपये से ज्यादा हो, केवल उन लोगों को बाध्य किया जाए कि वे एनुवेटी डिपोजिट जमा कराएं और अन्य सोगों को इसके लिए छुट होनी वाहिए।

इसके घलावा कुछ छोटे छोटे संशोधन हैं।
काम नं 12 के सम्बन्ध में भी धोन और विकोर
ये शब्द जोड़े जाए । एडवान्स टैक्स में कई
प्रावधानों में "बोन और बिकोर" वाले कब्द
जोड़े गये हैं लेकिन फार्म नं 0 12 में भूस से
लिख दिया गया है "बिकोर घरटियब जून" ।
इसका नतीजा वह है कि जो फार्म 30 जून की
धी पेश करता है, तो उस रजिस्टर्ड फर्म
को की धनरजिस्टर्ड फर्म मान कर जिम्मेवारी
डास दी जाती है । यह ठीक करना बड़ी

# [ भी राम्य जी ]

धावस्थक है। टेक्निकल कारणों से करवाताओं पर ज्यादा टैक्स सग जाता है। उदाहरण कें तीर पर मैं वह बताऊं कि इद बार रिजस्ट कर्म मानी जाने वाली कोई जी संस्था धानर देर से नक्शा जरती है, तो जुर्माना भरने के लिए उसको जनर्जिस्ट कें फर्म माना जाता है धौर एक जन-रिजस्ट कर्म मान कर उस पर जुर्माना सगता है। पहले यह जूस हो गई है धौर वही जूस धानी तक जानी धा रही है धौर इस टेक्निकल गमती क कारण लोगों को सफर करना पड़ता है।

इसके झलावा मैं वह घी कहना चाहता हूं कि झगर किसी रिज़स्टर्ड कमें ने झपना एडवान्स टैक्स का रिटर्न देर से घरा हुमा है, तो उसको को इन्ट्रेस्ट देना पड़ता है, वह टैक्स से भी ज्यादा हो जाता है। यह बहुत छोटी सी बात है और इस प्रकार के संसोधन करने की बहुत धाव-इयकता है। मैं यह निवेदन करूंगा कि इसमें संसोधन किया जाए।

इसी प्रकार से मैं यह भी कहना चाहता हूं कि कभी कभी इन्ट्रेस्ट की रकम, ब्याज की रकम टैक्स से भी ज्यादा हो जाती है। इस प्रकार का कानून बनना चाहिए कि ब्याज की जो रकम है, वह मूल टैक्स से ज्यादा न हो। बिंद किसी करदाता ने पांच साल पहले या दस साल पहले रिटर्न न भरा हो, तो उसको जो इन्ट्रेस्ट देना पड़ता है, वह मूल टैक्स से भी ज्यादा होता है और इन्कम टैक्स अधिकारी इतना ज्यादा इन्ट्रेस्ट उस पर लगा बेठे हैं। बेकिन ऐसा कहीं भी नहीं होता है कि मूल टैक्स से ब्याज ज्यादा लग जाए । इसमें इंजोधन किया जाए और चाहे रिजस्ट फर्म हो वा चाहे इन्डिबिज्यक हो, उसको टैक्स से ज्यादा ब्याज नहीं लगना चाहिए । वह एक बहुत आवश्यक संबोधन है, जिसका करना नितान्त जरुरी है।

एक बात और भी मैं कहना चारत। हूं भीर वह बहु है कि इस देश में काला बन बहुत बन रहा है लेकिन काला बन रोकने के लिए जान क्या कदम उठा रहे हैं ?

बास्तव में कई स्थानों पर इंकम टैक्स का जो पूरा क्षेत्र होता है, उसका ठीक बंग से सर्वे नहीं हो पाता है। इसिलए नेरा निवेदन है कि इंक्स टैक्स इंस्पेक्टर्स बढ़ाये जाने चाहिए ताकि सर्वे ठीक से हो। सर्वे ठीक से न द्वीने से टैक्स इबेजन होता है, भीर काला घन बढ़ता है। बढ़े बढ़े सहरों में—विल्ली, बम्बई, कलकता, महास, बंगलोर में बहुत से लोग ऐसे होंगे जोकि एक साख की प्रामवृती करते हैं लेकिन टैक्स इस हजार पर देते हैं और बहुत से तो देते ही नहीं हैं। इसिलए में कहना चाहता हूं कि इसको का जाए।

दूसरे में कहना चाहता हूं कि केरोसीन भागल पर एक्साइब इबूटी बढ़ाने का कोई शीचित्य नहीं है । केरोसील बायस का इस्तेमाल समीर प्रावमी या शहरों में रहने वाने ही नहीं करते हैं। शहरों में तो विजली भी है। इसका अधिकतर इस्तेमाल ग्रामीण केलों में होता है जहां कि बिजली नहीं है। इसका बोझ उन पर पड़ता है जो कि कमजोर वर्ग के लोग हैं ! धापने कहा कि चूंकि यह मिलावट के काम में लाया जा सकता है इसलिए इस पर एक्साइज इयूटी बढ़ायी गयी है। लेकिन मैं इसे कोई तर्क-संगत बात नहीं मानता । अब पेट्रोल में भी कैरो-सीन की मिलावट हो सकती है तो क्या आप कैरोसीन पर पेट्रोल की बराबर एक्साइज ड्यूटी बढ़ावेंगे ? इसलिए मेरी जोरदार शब्दों में यह मांग है कि यह एक चीज गरीबों के इस्तमाल की है, इस पर से एक्साइज ड्यूटी कम की जाए।

ब्रापने छोटे उद्योगों पर 30 लाख की सीमा को घटा कर 15 लाख कर दिया है। इसका कोई झौचित्य नहीं है। मेरी मांग है कि इसे तीस लाख ही किया जाए नहीं तो इससे जितने भी छोटे उद्योग धंधे हैं उनको बहुत चोट पहुंचने बासी है। इससे छोटे उद्योगों का तो प्रस्तित्व डिन रहा है। इसलिए मेरी मांग है कि इसे फिर बही किया जाए।

अन्त में मैं एक बात कह कर समाप्त कर रहा हूं। हिन्दुस्तान के मन्दर जो सरकारी उपक्रम हैं, पब्लिक ग्रण्डरटेकिंग्स हैं, इनके बारे में ठीक से विचार होना चाहिए । इनमें देश का 15 हुआर करोड़ रुपया समा हुआ है सेकिन ये इस पूजी के बदले में देश को क्या देते हैं? अगर इनको मुनाफ में बदलने की कोशिश की जाएं हो आपको इनसे इ तन लाभ हो सकता है कि धापको नये टैक्स लगाने की जहरत नहीयहेगी । आपको बार-बार टैक्स बढ़ाना पड़ता है, यह नहीं पढ़ेगा। इसलिए नेरा सुझाव है कि इनकी ठीक से जांच की जाए कि ये बाटे में क्यों चल रहे हैं ? उनके मुकाबने में प्राइवेट ट्रेड तो बाटे में नहीं चल रहे हैं । यगर इनके मैनेजमेंट कें बदल करने की जरूरत पड़े तो बह भी बदल की जाए । धगर मेम्बर बाफ पालियामेंट की भी बोर्ड बाक डायरेक्टसं में रखने की जरूरत हो तो में भी रखे आएं। इस सम की गहराई से जांच होती चाहिए और जो गड़बड़ हो उसे सकती से दूर किया जाना चाहिए । ग्रगर इनका मेनेजमेंट हम ठीक कर सके और इनसे हम उचित मुनाफा ले सके तो देश का बहुत बढ़ा लाग होने बासा है।

दन सन्यों के साथ में सामका सम्बदाद करता हुं और भागा करता हूं कि वो नैने सुझान दिने हैं उन पर विचार होगा ।

SHRI K. S. VEERABHADRAPPA (Bellary): Mr. Chairman, Sir, I thank you very much for the opportunity given to me to speak on the Finance

First of all, I would like to point out that many vital ministries like Steel and Mines, Civil Aviation and Parliamentary Affairs have not been discussed and their Demands Grants have not been voted by this House even during the last year, after discussion. It was not possible for us to discuss these Ministries even during last year. If this is the case, I am afraid. Parliament Members may find it difficult to ventilate the problems of their constituencies, which they really want to do effectively. So, at least I request the hon, Parliamentary Affairs Minister about one Hereafter the Hon. Parliamentary Affairs Minister should take up those guillotined Ministries first for discussion in the next year's budget, and then only the other Ministries should come. This is my considered view and I hope that the hon. Minister for Parliamentary Affairs will needful in this regard at least next year.

Now I come to vital subjects. I do not want to say anything much about the taxation. The most important things for a nation is steel. A country's economy is measured by steel, and country's wealth is measured by the Steel production which it has. But unfortunately what has happened in this country is that the Government had neglected the new steel plants which have been coming up in the new areas where the projects are ready to take off stage. In my constituency, the Vijayawada Steel Plant which was to come up seven years back, till today it has reached nowhere. The Government, it seems, is now thinking politically in a different way. The Janata Government, in fact, is ruling the country on the hasis of political vendetta. I can holdly say that this attitude of political vendetta is responsible for the 729 LS-13.

slow progress of Steel Plants in the South. The total cost of Vijayanagar Steel Plant is expected to Rs. 1580 crores, whereas the Government was generous enough to allot only Rs. one crore last year, and this year also they have earmarked the same one crores, whereas the Fovernment was Shri Biju Patnaik, Steel Minister. wants to complete this Steel Plant in 1500 years, thinking that he will still be continuing as Steel Minister to complete the steel plant. If that is so, it is a fool's paradise. I have strong apprehensions that this Government has decided to look towards Vijayanagar Steel project on the basis of their political vendetta,

The other day when our Prime Minister visited Bangalore to meet Shri Kanchi Swamiji who was camping at Thoranagallu whch is the heart of Vijayanagar Steel Plant area, and when the press people asked the Prime Minister as to what happened to this Steel Plant, I am sorry to say. he told them that they should ask the person who had laid the foundation. Is that the way for a responsible Prime Minister to give such an answer on a vital question like this. Is it not the overall development of the entire country involved in this steel industry? It is very obvious that the Janata Government has taken a decision not to go ahead with this Steel Plant because of political vendetta against Karnataka State

During the election campaign, for Chikmagalur seat Shri George Fernandes, Minister for Industry told the people there, that the proposal for Vijayanagar Steel Plant has shelved, and that Mangalore Steel Plant is coming up. That was just with an idea to attract votes for the Janata Party for the Chikmagalur seat. He, however, failed there miserably. Further, on the eve of the Industry Ministers Commonwealth Conference, Shri George Fernandes said that the Mangalore Steel Plant will come up with the collaboration of French Government at a cost of Rs. 4500 crores. I would like to ask

### [Shri K. S. Veerabnadrappa]

the Government if the Industry Minister can get Rs. 4500 crores for Mangalore Steel Plant, why not Rs. 1500 crores for Vijayanagar Steel Plant can be raised from foreign companies? It really indicates that the Central Government is really against the Karnataka State. This is because the people of Karnataka have not voted for the Janata Party neither in Parliament nor in the assembly elec-That is why, their attitude towards Karnataka is like this.

Now, in the annual report of 1978-79 of the Ministry of Steel & Mines, it is mentioned that the Vishakhapatnam Steel Plant is coming up with the collaboration of USSR while Paradip Steel Plant is comping up with the collaboration of West Germany. If these Steel Plants are coming up with the foreign collaboration, why not Vijayanagar Steel Plant also? Why are they neglecting it? Karnataka State has got adequate resources of iron ore, limestone, dolomite etc. the vicinity to the Vijaynagar Steel Plant, I would therefore, make an earnest appeal to the Government of India that instead of taking a political decision, against the Vijayanagar Steel Plant, they must take a decision considering the overall development of the country in general and Karnataka in particular regarding production in the country. For your information, Sir, I want to point out that the DPR has been prepared and submitted to the government. techno-economic feasibility report for the setting up of an integrated steel plant at Tarangallu (Vijayanagar Steel Plant) was submitted by the CEDB, now BECON, in January 1972. After clearance from the Public Investment Board MECON prepared and submitted a detailed project report during April 1977. The DPR envisages the commissioning of the plant in two over-lapping stages keeping in view the need for continuity of work and avoidance of infructuous expenditure. The first stage will be for the production of 765,500 tonnes of billets

per annum and the second stage for 880,000 tonnes of billets and 1.735 MT of hot rolled flat products in addition to its bye-products like ammonium sulphate, benzene, road tar, amounting to 8,30,000 tonnes which will also be for sale. The site for Vijayanagar Steel Plant is ideally located in respect of availability of all raw materials required for an integrated steel plant except coking coal. If it is decided to use imported coking coal, it can be transported by rail to Torangallu via Madras or Goa. In the case of Madras, the wagons transporting iron ore by M.M.T.C. for export can be used since they are empty on their return. Every year MMTC is exporting 3 million tonnes of iron ore and the wagons which carry iron ore return empty. If coal is imported these wagons can be used to carry coal to the steel plant direct.

Kumaraswamy deposits will be the source for iron ore and Bagalkot for limestone and dolomite. Water for the plant will be drawn from the Tungabhadra reservoir. With commissioning of further units Kalinadi and Shravathy hydro-electric projects and the Raichur and Ramagundm thermal power plants, the power requirements of the steel plant can be met. In addition there is provision for inplant generation to meet the essential loads of the plant.

The employment potential during the peak period of construction would be about 50,000 and about 25,000 during operation. In addition to creation of employment opportunities, starting of the steel plant will give a tremendous boost to the economic development of the region as a very large number of ancillary industries also will spring up. This will also provide opportunities for import substitution, saving in foreign exchange and utilisation indigenous resources. From this reprot one can understand how important this plant is and how feasible it is. It should be taken up for implementation.

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This budget is said to be rural oriented, kisan budget. I am afraid that the farmer is not going to be benefited much. He can get a saving of Rs 5 per bag of fertiliser and nothing else. If really they want to help the farmer, they should bring in crop insurance scheme to cover small and marginal farmers. If they have to depend upon the rain for their crops, the farmers are put to great difficulty. Rural oriented crop insurance scheme will help the Similarly in SFDA one irrigation well for each family should be taken up so that they can have assured crop, otherwise if they have to depend upon the rains, they have no fortune and the rural budget will be of no benefit to farmers.

Many hon. Members have requested the Finance Minister to reduce excise duty on kerosene. I also joint them because it is the common man's commodity and it really needs exemption from excise duty, In Karnataka octroi has been abolished and our government is in need of central assistance. Merely because Karnataka government has already abolished octroi it should not be denied central assistance. I earnestly request that the central government should encourage such states that abolish octroi and they must immediately go to their rescue so that such states can give aid to the respective municipalities and corporations.

I would once again request the Deputy Prime Minister and Finance Minister to provide in Consultation with the Steel Minister, adequate funds to the Vijayanagar Steel Plant and sanction the Project. which is on the take off stage

भी हीरा भाई (बांसवाड़ा) : सभापति मरोदय, मैं विन विधेयक का समर्थन करने के लिये खड़ा हुआ हूं। हमेशा जो हमारा बजट बनता था, उसमें भीर प्राज के बजट में बहुत फर्क है। भव 40 भीर 60 परसेंट का वेहात के लिये

माजिन रखा है, इसलिये हुमें उम्मीद है कि यह जो विकास भाषा है इससे भगर देहात की पैदाबार होगी तो शहरों की भी भामदनी होगी भीर उसके मांधारपर हमारा विकास होगा ।

एक बात में जरूर कहुंगा कि देहात के विकास करने में कई तरह की हिकावटें हैं। उदाहरण कंतीर पर में बताता हुंकि जिस रूरल एरिया से में भ्राता हूं वहां की परिस्थिति क्या है। भगर छोटी सड़क बनानी है, एक सड़क से दूसरी सड़क मिलानी है तो वहां पर मापदण्ड यह **रखा है** कि 15 हजार तक की श्राबादी हो या 1590 की भावादी हो, तब सडक बन सकती है। इस ग्राधार पर हमारे ग्रादिवासी रूरल एरिये में बामीण विकास का काम केवल कागजों पर ही रह जायेगा । भगर भाबादी को भाधार बनाया जायेगा श्रीर उससे हम विकास का काम करेंगे तो इस बजट से कुछ नहीं होगा । सिर्फ बातीं भीर नारों में ही सब कुछ रह जायेगा ।

हमारे यहां 1 लाख की झाबादी के एरियं में 1 प्रतिनिधि चुनकर भ्राता है लेकिन वहां की भाबादी की गिनती में वह नहीं है। भगर रूरल एरिये में ब्राबादी की गिनती बीर बांकड़ों से काम करेंग, तो उससे हमें कैसे विश्वास हो आयेगा . . . स्टाझ सकेगा।

में मंत्री महोदय से यह भी कहना चाहता हं भ्राप ग्रामीण विकास के बारे में बहुत बढ़िया काम करने जा रहे हैं, उसमें भापकी दिलवस्पी है, लेकिन कानूनी जो रुकावटें **हैं उनमें भी जब** तक प्राप सुधार नहीं करेंगे तब तक यह देहात का विकास केवल कागजों में रहेगा।

धव में शिक्षा के बारे में बताना चाहता हैं, में बांसवाड़ा, डूंगरपुर से भाता हूं, वहां नया हुंगा है ? राजाओं के टाइप से हमारे यहां के भादि-वासी लोग पढ़े-लिखे नहीं हैं। न वहां स्कल थे ग्रीर न कालेज थे । कांग्रेस की हुकूमत में भी हायर सैकेण्डरी स्कल और कालेज नहीं थे । उसके बाद भव 2 साल में सैकेण्डरी स्कूल जरूर खुलवाये गये हैं। इसके लिये हमारी जनता सरकार बधाई की पाल है, लेकिन मैं जानना चाहता हं कि सैकंण्डरी पढने के बाद वहां विद्यार्थी क्या करेंगे ? एक तरफ शहरों की शिक्षा है जहां कि डिपी कालेज हैं या दूसरे प्राइवेट विश्वविद्यालय हैं, वहां लोग भपनी पढ़ाई करेंगे, शिक्षित बनेंगे । दूसरी तरफ देहात में शिक्षा प्रणाली में एक रुका-वट पैदा कर दी गई है कि जहां 15 हजार तक की धाबादी वाला क्षेत्र होगा या कस्बा होगा वहीं हायर मैकेण्डरी स्कल खोले जायेंगे । उसके साध साथ कालेज के बारे में झाज क्या परिस्थित है ? जिस क्षेत्र के लोगों को हजा रो सक्षी शिक्षा की सुविधा उपलब्ध नहीं थी, जहां आज बारह, तेरह सौ लड़के हायर सैकेण्डरी पास कर

# [श्री हीरा माई]

के भटक रहे हैं, वहां के लिए पांच साल के इस नियम को हटा देना चाहिए । ग्रयर एक इन्सान शिक्षा प्राप्त करके दूसरे इन्सान के बराबर बनना चाहता है, तो उसको वह मुविधा न देना भन्याय है। मैं शिका। पद्धति में परिवर्तन की बात मान सकता हूं, लेकिन यह जो रोक लगा दी गई है, कि पांच साल के लिए कोई कालेज नहीं खोला जायेगा, उसका क्या मतलब है ? जहां पनासों सालों से कालेज चल रहे हैं, वे तो चलते रहेंगे, तो फिर बादिवासी एरियाज में इस क्कावट की नया जरूरत है, जहां कोई भी कालेज नहीं है ?

इस हालत में हम कैसे दावा कर सकते हैं कि हम गैर-बराबरी की खाटो खाई को पाटने जा रहे हैं। हमारा यह नारा बिल्कुल थोथा है। जिक्षा मंत्री सदन में नहीं हैं, इसलिए में मंत्री महोदय से मर्ज करूंगा कि इस बात का बिल्कुल खुलामा होना चाहिये । देश में जो डिग्री कालेज ग्रौर विश्वविद्यालय हैं, अगर उनको बन्द कर दिया जाये, ंतब तो मैं मानुंगा कि हमारी शिक्षा पद्धति म परिवर्तन हो रहा है। मगर सरकार की नीति यह है कि जो कालेज और विश्वविद्यालय चल रहे हैं, वे तो चलते रहे, ग्रौर जब ग्रादि-वासी एरिया में लोग कालेज खोलने की मांग करते हैं, तब सरकार कहती है कि हम ने इस पर पांच साल के लिए प्रकृश लगा दिया है।

इसका अर्थ तो यह है कि जहां हम पहले थे, वहां ही रहे । हम पिछड़े हुए लोग थे स्रोर पिछड़े हुए माने जाते थे। ग्रव शहरों के मुकाबले में हम श्रौर भी पिछड़ जायेंगे। हमारे प्रधान मंत्री जी बार-बार कहते हैं कि निडर बनो। जब तक एक व्यक्ति दूसरे व्यक्ति के मुकाबले में दोशियार नहीं होगा, तब तक वह निडर कीसे होगा ? इसलिए कम से 🗝 इस पांच साल वाले नियम को हटा देना चाहिये ।

सभापति महोदय : माननीय मदस्य ग्रपना भाषण कल जारी रखें।

The House stands adjourned to reassemble at 11 A.M. tomorrow

18 hrs.

The Lok Sabha then adjourned till Eleven of the Clock on Wednesday. April 25. 1979/Vaisakha 5, 1901 (Saka)